

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 2/82-ALC4/2013 **MEETING DATE** : 18.04.2013

The Meeting No. 2/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 18.4.2013 but was actually held on 26.4.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri S.K. Aggarwal, Asstt. Development Commissioner, DC(MSME)
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. B-12	M/s. Aurobindo Pharma Limited, Hyderabad			
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/162/00894/AM 13/DES III			
RLA File No. 09/70/040/00378/AM 13	Advance Authorisation No. 0910054262 dated 6.11.2011			
Decision: It was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 kg	1	(s)+2 Amino butyramide HCL	0.95 kg
		2.	Methylene Chloride	4.514 kg
		3.	Carbon enonticromos (Activated Carbon)	0.0120 kg
		4.	Steam/Thermal Coal	As per fuel policy
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-13	M/s. Crown Chemicals Pvt. Limited
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/162/00622/AM 13/DES III
RLA File No. 03/94/40/00309/AM 13	Advance Authorisation No. 0310703754 dated 1.8.2012
Decision: It was decided to defer the case for 16.5.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-14	M/s. Jubilant Lifesciences Limited
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/50/00248/AM 10/DES III
RLA File No. 05/24/040/00146/AM 10	Advance Authorisation No. 0510244396 dated 24.6.2009
Decision: It was noticed that the case was already approved in NC meeting no. 31 dated 21.2.2013. The case was, therefore, withdrawn.	

Case No. B-15	M/s. Medchl Chem. & Pharma Limited
Meeting no. 2/AM 13 Dated 18.4.2013	File No. 01/82/50/01760/AM 11 File No. 01/82/50/00911/AM 11 File No. 01/82/50/01258/AM 11
RLA File No. 09/24/40/00539/AM 11 RLA File No. 09/24/40/00231/AM 12 RLA File No. 09/24/40/00324/AM 11	Advance Authorisation No. 0910045802 dated 4.3.2011 0910048496 dated 29.8.2011 0910044428 dated 24.11.2010
Decision: It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.	

Case No. B-16	M/s. Metropolitan Exim Chem Limited, Mumbai			
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/050/00532/AM 13/DES III			
RLA File No. 03/95/040/000290/AM 13	Advance Authorisation No. 0310702889 dated 24.7.2012			
Decision: It was decided to defer the case for 16.5.2013 for comments of Department of Chemicals and Petrochemicals.				
Case No. B-17	M/s. Coral Drugs Pvt. Limited			
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/50/01398/AM 07/DES III			
RLA File No. 05/24/040/00739/AM 07	Advance Authorisation No. 0510195766 dated 6.12.2006			
Decision: It was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flutamide EP/BP/USP	1 kg	1.	5-Amino-2-Nitrobenzotrifluoride or 2-Nitro-5-Aminobenzotrifluoride or 4-Nitro-3-Trifluoromethyl Aniline	1.04kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-18	M/s. Lupin Limited
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/50/00417/Am 11/DES III
RLA File No. 03/95/40/00127/AM 11	Advance Authorisation No. 0310575276 dated 20.5.2010

Decision: It was decided to remind the firm to furnish the following information:

- Copy of DML with approved composition for each formulated product of Cefprozil now intended to for export.
- Copy of earlier approved norms for Cefprozil API received from DGFT and now shown in the calculation.
- For export of 7-APCA, 9 import items were allowed whereas 19 imported inputs have been shown for Cefprozil. Technical justification and policy under which additional imported inputs have been applied by the firm, for changing the export item.
- Detailed working on utilization of balance quantity of 7 APCA against each of the export product now envisaged by the firm.
- Requirement of 7 APCA for 1 kg Cefprozil API.

The case was deferred for 16.5.2013.

Case No. B-19	M/s. Panacea Biotec Limited, New Delhi
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/050/00427/AM 10/DES III 01/82/050/00927/AM 11/DES III 01/82/050/00327/AM 12/DES III
RLA File No. 05/24/040/00156/AM 11 05/24/040/00235/AM 11 05/24/040/00070/AM 12	Advance Authorisation No. 0510269042 dated 26.7.2010 0510274701 dated 11.10.2010 and 0510292280 dated 31.05.2011
Decision: It was decided to defer the case for comments of Department of Biotechnology.	

Case No. B-20	M/s. Medreich Limited, Bangalore
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/050/00048/AM 08/DES III
RLA File No. 07/21/040/00810/AM 07	Advance Authorisation No.

Decision The norms for the above mentioned license were ratified in NC meeting no. 38/08 dated 22.1.2008. At that time one of the ingredients i.e. colours were not recommended as the same was not matching with Master Batch Formula. The firm has since represented and furnished a revised Master Batch Formula'. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/363/2012-PI(Norms) dated 25.4.2013, the committee decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Import items	Qty allowed per unit of export product
Paracetamol 450mg + Caffiene Anhydrous 45mg or 50 mg or 30 mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg tablets (ITC(HS)No.30049039)	1 tablet	1.Paracetamol	459mg/tab.
		2.Doxylamine Succinate	5.1mg/tab.
		3.Spectracolquinoline yellow 800744 B-20	2.43 mg/tab.
		4.Spectracolquinoline Yellow LK 805002	4.56 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-21	M/s. PI Industries Limited, Udaipur
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/050/00703/AM 13/DES III
RLA File No. 13/24/040/00028/AM 13	Advance Authorisation No. 1310041094 dated 20.9.2012
Decision: It was decided to defer the case for comments of Department of Chemicals and Petrochemicals.	

Case No. C 1	M/s. Riocare India Private Limited, Mumbai	
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/162/210/AM 13/DES III 01/82/050/353/AM 12/DES III	
Decision: The Committee deliberated upon the issue and recommended addition in the description of the export product as per details given below:		
SION No.	Current Description of Export Product	Export Recommended by Norms Committee
A 3530	Activated Polydimethyl Siloxane	Activated Polydimethyl Siloxane (Simethicone 100% USP/EP/BP)
A 3529	Simethicone	Simethicone (Simethicone Emulsion BP/USP/EP)
.		
However, the NC did not agree to indicate the strength in respect of export product (SION A 3529) as the relevant inputs have been allowed based on the contents.		
As regards the firm's request for change in the classification of ITC(HS) , this may be examined by Policy II. The case has already been referred to Policy II Section for consideration.		

Case No. C-2	M/s. Encee Aromatics Pvt. Limited
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/162/00745/AM 12/DES III
Decision: It was decided to defer the case for comments of Department of Chemicals and Petrochemicals.	

		7.	O. D. Toluene	0.702 kg/kg
		5.	Methanol	2.7796 kg/kg
		6.	Iso Propyl Alcohol	1.49 kg/.kg
		7.	Methylene Chloride	2.29 kg/kg
		8.	Activated Carbon	0.100 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:27/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00027/AM14/	RLA File :03/95/040/00704/AM10/	Lic.No/Date:0310559731 11.02.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 2.8.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol HCL	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg
RA may take appropriate action as per the decision of Norms Committee.				

6	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date: 16.05.2013
	Decision :The case was deferred for 16.05.2013 for comments of Department of C&PC.			

7	Case No.:16/2/82-ALC4/2013		Party Name:LUPIN LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00016/AM14/		RLA File :03/95/040/00872/AM10/		Lic.No/Date:0310570559 21.04.2010		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Export Qty	Sl.No.	Import items	Qty. allowed		

Rifampicin 450 mg/ Capsules	1 No.	1.	Sodium RIFA-S	0.98 kgA/kg of Rifampicin
Rifampicin 75 mg Capsule		2.	Chloroform	0.661 kg/kg of Rifampicin
[		3.	Acetic Acid	0.16 kg/kg of Rifampicin
Rifampicin 150 mg Capsule		4.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin
		5.	Methylene Chloride	0.933 kg/kg of Rifampicin
		6.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin
		7.	Dimethyl Formamide	0.80 kg/kg of Rifampicin
		8.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin
		9.	Acetone	0.832 kg/kg of Rifampicin
		10.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of Rifampicin
Isoniazid 300 mg Tablets	1 No.	1.	Isoniazid	306 mg/tablet
Isoniazid 75 mg Tablet	1 No.	1.	Isoniazid	76.5 mg/tablet
Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg/tablet
Ethambutol 600 mg Tablet	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
[Ethambutol =612 mg/Tablet]		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
Ethambutol 200 mg Tablet		3.	Methanol	0.5620 kg/kg of Ethambutol
[Ethambutol =204 mg/tablet]		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
Ethambutol =400 mg/tablet]		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
[Ethambutol =408mg/tablet]		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide

	[Pyrazinamide=765 mg/tablet]				
	Pyrazinamide 250 mg Tablets				
	[Pyrazinamide=255 mg/tablet]				
	Pyrazinamide 500 mg Tablets				
	[Pyrazinamide=510 mg/tablet]				
	Pyridoxine 5 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg/tablet
	[Pyridoxine=5.01mg/tablet]				
RA may take appropriate action as per the decision of Norms Committee.					

8	Case No.: 7/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00369/AM11/	RLA File :03/94/040/01082/AM10/	Lic.No/Date:0310571324 26.04.2010	Defer Date:16.05.2013
	Decision : The case was deferred for 16.05.2013 for comments of Department of Pharmaceuticals.			

9	Case No.: 22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:16.05.2013
	Decision : The case was deferred for 16.05.2013 for comments of Department of Pharmaceuticals.			

10	Case No.:17/2/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
	HQ File :01/82/050/00017/AM14/	RLA File :03/95/040/00083/AM11/	Lic.No/Date:0310573747 11.05.2010	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less	1.01 kg

than 125 Microns B) Minimum 98% Less than 150 Microns			than 125 Microns and Not more than 77% less than 150 Microns	
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:20/2/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00020/AM14/	RLA File :03/95/040/00189/AM11/	Lic.No/Date:0310578113 09.06.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 28.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformat	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports
RA may take appropriate action as per the decision of Norms Committee. Party to be advised to apply for fixation of SION through EPC.				

12	Case No.:18/2/82-ALC4/2013		Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00018/AM14/		RLA File :03/95/040/00126/AM11/		Lic.No/Date:0310578630 14.06.2010		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch.II dated 4.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	5-Amino 6 methyl Benzimidazolone		1 kg.	1.	3,4-Diamino Toluene (Melene)		1.200 kg	
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.: 19/2/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status: Case Approved
HQ File :01/82/050/00019/AM14/	RLA File :03/95/040/00186/AM11/		Lic.No/Date:0310578623 14.06.2010		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 16.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Acrylonitrile	1 MT	1.	Naphtha	1.2808 MT	
		2.	Ammonia	0.5200 MT	

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:21/2/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00021/AM14/	RLA File :03/95/040/00282/AM11/	Lic.No/Date:0310583253 13.07.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT.	1.	Reformat	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports
RA may take appropriate action as per the decision of Norms Committee. Party to be advised to apply for fixation of SION through EPC.				

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Case No.: 22/2/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved	
HQ File :01/82/050/00022/AM14/	RLA File :03/95/040/00317/AM11/	Lic.No/Date:0310586293 06.08.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 28.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformate	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:23/2/82-ALC4/2013	Party Name:PERFECT BIOTECH	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00023/AM14/	RLA File :03/95/040/00326/AM11/	Lic.No/Date:0310587494 13.08.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 4/82 dated 26.4.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Soya Lecithin Powder	1 MT.	1.	Soya Liquid Lecithin	1.20 MT
		2.	Acetone	690 Ltr.
		3.	Hydrogen Peroxide	0.002 MT
		4.	Printed Bags 630x890 MMX 100 Microns	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:24/2/82-ALC4/2013	Party Name: WOCKHARDT LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00024/AM14/	RLA File :03/95/040/00359/AM11/	Lic.No/Date:0310587622 13.08.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg
RA may take appropriate action as per the decision of Norms Committee.				

18	Case No.:7/24/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00807/AM11/	RLA File :03/95/040/00419/AM11/		Lic.No/Date:0310591096 06.09.2010	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
	Dipentamethylene Thiuram Tetra Sulfide (Qureacc DPTT)	1 kg	1.	Piperidine	0.466 kg
RA may take appropriate action as per the decision of Norms Committee.					

19	Case No.:15/2/82-ALC4/2013		Party Name:LAKELAND CHEMICALS (INDIA) LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00015/AM14/		RLA File :03/95/040/00456/AM11/		Lic.No/Date:0310592383 15.09.2010		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 46 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl. No.	Import items		Qty. allowed	
	Lakpol EI 250 (Sorbitan Mono Oleate)		1kg.	1.	Oleic Acid		0.658 kg	
			2.	Sorbitol (70%)		0.425 kg		
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:11/2/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00011/AM14/	RLA File :03/95/040/00511/AM11/	Lic.No/Date:0310595112 04.10.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT.	1.	Reformate	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:13/2/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00013/AM14/	RLA File :03/95/040/00518/AM11/	Lic.No/Date:0310595097 04.10.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 28.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformate	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports
RA may take appropriate action as per the decision of Norms Committee.				

22	Case No.:25/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00025/AM14/	RLA File :03/95/040/00418/AM11/	Lic.No/Date:0310595268 05.10.2010	Defer Date: 16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:12/2/82-ALC4/2013	Party Name: WOCKHARDT LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00012/AM14/	RLA File :03/95/040/00517/AM11/		Lic.No/Date:0310597258 15.10.2010	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Vitamin B12 (Cyanocobalamin) USP	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP	1.01 kg

	micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns		micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	
RA may take appropriate action as per the decision of Norms Committee.				

24	Case No.:14/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00014/AM14/	RLA File :03/95/040/00580/AM11/	Lic.No/Date:0310598211 21.10.2010	Defer Date:16.05.2013
	Decision : The case was deferred for 16.05.2013 for comments of Department of Pharmaceuticals			

25	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:16.05.2013
	Decision : Firm as well as RA was requested to furnish a copy of application . However, the same has not been received so far. It was decided to remind them to furnish a copy of application immediately. The case was deferred for 16.5.2013.			

26	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/337/2011-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
	4-Bromomethyl-2-biphenyl-carbonitrile	1 kg	1.	4-methyl-2-cyano biphenyl (CMB)	0.785 kg
			2.	Hydrogen Peroxide (50%)	0.645 kg
			3.	Aq. Hydrogen Bromide (47%) [(Aq.Hbr (47%)]	0.813 kg
			4.	Dichloromethane (MDC)	0.77 kg
			5.	Isopropyl Alcohol (IPA)	0.45 kg
RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/126/2011-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Lopinavir (THP Route)	1 kg	1.	(2S,3S,5S)-2-Amino-3-hydroxy-5-(1-tetrahydropyrimidin-2-onyl)-3-methyl butanoyl)amino-1,6-diphenyl hexane-S-pyroglytamate (THP)	1.426 kg
		2.	2,6-Dimethyl phenol	0.618 kg
		3.	Dimethyl Formamide	0.007 kg
		4.	Methylene dichloride	3.17 kg
		5.	Toluene	5.32 kg

RA may take appropriate action as per the decision of Norms Committee.

28	Case No.:29/2/82-ALC4/2013	Party Name:MERCK LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved																								
	HQ File :01/82/050/00030/AM14/	RLA File :03/95/040/00979/AM11/	Lic.No/Date:0310620575 10.03.2011	Defer Date:																								
	Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="6">Thiamine Disulfide</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Thiamine Hcl IP/BP/USP (Vit.B1 Hcl)</td><td>1.4199 kg</td></tr> <tr> <td>2.</td><td>Sodium Hydroxide Pellets</td><td>0.4634 kg</td></tr> <tr> <td>3.</td><td>Potassium hexacyanoferrate III GR</td><td>0.0022 kg</td></tr> <tr> <td>4.</td><td>Hydrochloric Acid Fuming 37%</td><td>0.3356 kg</td></tr> <tr> <td>5.</td><td>Hydrogen Peroxide Solution 35% extra pure</td><td>0.2157 kg</td></tr> <tr> <td>6.</td><td>Acetone</td><td>0.8702 Ltr.</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Thiamine Disulfide	1 Kg.	1.	Thiamine Hcl IP/BP/USP (Vit.B1 Hcl)	1.4199 kg	2.	Sodium Hydroxide Pellets	0.4634 kg	3.	Potassium hexacyanoferrate III GR	0.0022 kg	4.	Hydrochloric Acid Fuming 37%	0.3356 kg	5.	Hydrogen Peroxide Solution 35% extra pure	0.2157 kg	6.	Acetone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Thiamine Disulfide	1 Kg.	1.	Thiamine Hcl IP/BP/USP (Vit.B1 Hcl)	1.4199 kg																								
		2.	Sodium Hydroxide Pellets	0.4634 kg																								
		3.	Potassium hexacyanoferrate III GR	0.0022 kg																								
		4.	Hydrochloric Acid Fuming 37%	0.3356 kg																								
		5.	Hydrogen Peroxide Solution 35% extra pure	0.2157 kg																								
		6.	Acetone	0.8702 Ltr.																								

29	Case No.:3/2/82-ALC4/2013	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved																								
	HQ File :01/82/050/00003/AM14/	RLA File :03/95/040/00982/AM11/	Lic.No/Date:0310620569 10.03.2011	Defer Date:																								
	Decision : In the light of earlier decision taken in meeting no. 46/82 dated 15.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="6">Des Azithromycin/Desmethyl Azithromycin CAS Registry No.76801-85-9</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Erythromycin Thiocyanate</td><td>1.640 KGA</td></tr> <tr> <td>2.</td><td>Hydroxylamine Hydrochloride</td><td>0.87 kg</td></tr> <tr> <td>3.</td><td>Para Toluene Sulfonyl Chloride</td><td>0.407 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>3.00 kg</td></tr> <tr> <td>5.</td><td>Methylene Chloride/Acetone</td><td>1.27 kg</td></tr> <tr> <td>6.</td><td>5% Platinum on Charcoal</td><td>0.00105 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Des Azithromycin/Desmethyl Azithromycin CAS Registry No.76801-85-9	1 Kg.	1.	Erythromycin Thiocyanate	1.640 KGA	2.	Hydroxylamine Hydrochloride	0.87 kg	3.	Para Toluene Sulfonyl Chloride	0.407 kg	4.	Methanol	3.00 kg	5.	Methylene Chloride/Acetone	1.27 kg	6.	5% Platinum on Charcoal
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Des Azithromycin/Desmethyl Azithromycin CAS Registry No.76801-85-9	1 Kg.	1.	Erythromycin Thiocyanate	1.640 KGA																								
		2.	Hydroxylamine Hydrochloride	0.87 kg																								
		3.	Para Toluene Sulfonyl Chloride	0.407 kg																								
		4.	Methanol	3.00 kg																								
		5.	Methylene Chloride/Acetone	1.27 kg																								
		6.	5% Platinum on Charcoal	0.00105 kg																								

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:5/2/82-ALC4/2013		Party Name:LUPIN LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00005/AM14/		RLA File :03/95/040/00984/AM11/		Lic.No/Date:0310620941 14.03.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/152/2010-PI(Norms) dated 25.11.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Levetiracetam	1 kg	1.	Ethyl Acetate	1.49 kg	
		2.	Methanol	0.71 kg	
		3.	Methylene Chloride	3.74 kg	
		4.	Methyl 2 Bromo Butyrate	2.9117 kg	
		5.	Potassium Carbonate	1.0925 kg	
		6.	L(+) Tartaric Acid	0.87 kg	
		7.	Methanol	7.2656 kg	
		8.	Caustic Soda Lye	0.4892 kg	
		9.	Iso Propyl Alcohol	1.3119 kg	
		10.	Activated Carbon	0.0384 kg	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:6/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00006/AM14/	RLA File :03/95/040/00992/AM11/	Lic.No/Date:0310620945 14.03.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 2.8.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol HCL	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:2/2/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00002/AM14/	RLA File :03/95/040/00967/AM11/	Lic.No/Date:0310622511 22.03.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HRP v1 as			

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Decision : In the light of earlier decision taken in meeting no. 27/82 dated 1.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

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Case No.:7/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00007/AM14/	RLA File :03/95/040/01034/AM11/	Lic.No/Date:0310623274 25.03.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 2.8.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol HCL	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg
RA may take appropriate action as per the decision of Norms Committee.				

34	Case No.:8/2/82-ALC4/2013	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00008/AM14/	RLA File :03/95/040/01043/AM11/	Lic.No/Date:0310623747 28.03.2011	Defer Date:16.05.2013
Decision : The case was deferred for 16.05.2013 for comments of Department of C&PC				

35	Case No.:10/2/82-ALC4/2013	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00010/AM14/	RLA File :03/95/040/01053/AM11/	Lic.No/Date:0310624772 01.04.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 44/82 dated 1.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroquinone Monomethyl Ether (Purity Min.99.5%)	1 kg	1.	Hydroquinone	1.11 kg
		2.	Para Benzoquinone	0.15 kg

RA may take appropriate action as per the decision of Norms Committee.

36	Case No.:9/2/82-ALC4/2013		Party Name:SUPREET CHEMICALS PVT.LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00009/AM14/		RLA File :03/95/040/01052/AM11/		Lic.No/Date:0310625304 06.04.2011		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 40/82 dated 4.1.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	5-Acetamido-2-Amino Benzotrifluoride		1 Kg.	1.	3-Amino Benzo Trifluoride		1.172 kg	
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:31/2/82-ALC4/2013	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00032/AM14/	RLA File :03/95/040/00013/AM12/	Lic.No/Date:0310625975 11.04.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 44/82 dated 1.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acid Blue 277 (ABR Acid or SP-92 or Acid Blue-RR)	1 Kg.	1.	Bromamine Acid	1.160 kg
		2.	3,4-Dimethyl Nitro Benzene (4 NOX or 3,4-Nitro Xylene)	0.340 kg
RA may take appropriate action as per the decision of Norms Committee.				

38	Case No.:32/2/82-ALC4/2013		Party Name: YASHO INDUSTRIES PVT.LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00033/AM14/		RLA File :03/95/040/00028/AM12/		Lic.No/Date:0310626805 15.04.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Copper Dibutyl Dithiocarbamate (CDBC)		1 kg	1.	DI-N-Butylamine (Dibutylamine)		0.600 kg	
RA may take appropriate action as per the decision of Norms Committee.								

39	Case No.:4/2/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00004/AM14/	RLA File :03/95/040/00002/AM11/		Lic.No/Date:0310626782	Defer

39	HQ File :01/82/050/00004/AM14/	RLA File :03/93/040/00983/AM11/	Lic.No/Date:0310020/83 15.04.2011	Defer Date:16.05.2013
Decision : The case was deferred for 16.05.2013 for comments of Department of C&PC				

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Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/190./2011-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Ritonavir	1 kg	1	CARBONIC ACID-4-NITROPHENYL-5-THIAZOLYLMETHYLESTER (NCT)	0.72
		2	THIONYL CHLORIDE	0.768
		3	4-DIMETHYL AMINO PYRIDINE	0.068
		4	METHANESULFONIC ACID	2.229
		5	MONOETHYLENE GLYCOL DIMETHYL ETHER (MONOGLYME)	10.415
		6	n-HEPTANE	2.22
		7	TRIETHYLAMINE	0.341
		8	TRIFLUOROACETIC ACID	2.167
		9	IODINE	0.001
		10	L-PHENYL ALANINE	0.853
		11	ANHYDROUS POTASSIUM CARBONATE	3.72
		12	SODIUM BOROHYDRIDE	0.79
		13	DI-TERTIARY-BUTYL DICARBONATE	0.773
		14	CARBON ENOANTICROMOS [ACTIVATED CARBON]	0.0368
		15	ACETONE	0.698
		16	ACETONITRILE	0.329
		17	HEXANES	0.488
		18	ISOPROPYL ALCOHOL	0.83
		19	METHANOL	6.25
		20	METHYLENE CHLORIDE	11.70
		21	n- HEXANE	3.49
		22	TETRAHYDROFURAN [THF]	3.54

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 36/12/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved
	HQ File :01/82/050/00369/AM12/	RLA File :34/24/040/00016/AM12/	Lic.No/Date:3410030199 12.05.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/604/2012-PI(Norms) dated 16.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

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0.2.2013, it was decided to tally norms under Para 7.1 of FDI VI as per details given below or as applied by the firm, whichever is less.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Candesartan Cilexetil	1 kg	1.	2-Ethoxy-1-[2-{1 H-Tetrazole-5-yl}Biphenyl-4-yl)-Methyl] Benzimidazole-7-Carboxylic Acid (EBC-III)	1.35
		2.	Triethyl amine	0.31
		3.	Acetone	4.32
		4.	Methanol	4.58
		5.	Methylene Chloride (or Dichloromethane)	6.88
		6.	1-chloroethyl cyclohexyl carbonate	0.49
		7.	Dimethyl Formamide	0.83
		8.	Cyclohexane	2.06
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:16.05.2013
	Decision : The case was deferred for 16.05.2013 for comments of Department of Pharmaceuticals			

43	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:16.05.2013
	Decision : Reply received from the firm sent to Department of Pharmaceuticals. Accordingly, the case was deferred for 16.05.2013 for comments of Department of Pharmaceuticals			

44	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/am 12	Lic.No/Date:0910048379 DATED 25.8.2011	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/697/2012-PI(Norms) dated 1.4.2013, it was decided to remind the firm to furnish a copy of Drug Manufacturing License along with list of approved items with their composition. The case was deferred for 16.5.2013.			

45	Case No.:25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
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HQ File :01/82/050/01026/AM12/		RLA File :08/24/040/00179/AM12/		Lic.No/Date:0810105257 08.11.2011		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/393/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
Metformin HCL ER500 Mg Tabs	1 tablet	1.	Metformin HCL BP	510.0 mg			
		2.	Hypromellose USP (Methocel K 15 M)	400.0 mg			
		3.	Povidone K 90 USP	66.0 mg			
		4.	Microcrystalline Cellulose (Avicel PH 101)	51.0 mg			
		5.	Bottles and Caps (Packing material in finished form) a. 950 CC White HDPE Bottle	Relevant, as per packing policy			
		6.	NCRC white cap 53 MM				
Metformin HCL ER 750 mg tables (Active Ingredient Metformin HCL 71604.75 kgs)	1 tablet	1	Metformin HCL BP	765.0 mg			
		2	Hypromellose USP (Methocel K 15 M)	220.0 mg			
		3	Povidone K 90 USP	30.0 mg			
		4	Microcrystalline Cellulose (Avicel PH 101)	100.0 mg			
		5	Bottles and Caps (Packing material in finished form) a. 950 CC White HDPE Bottle	Relevant, as per packing policy			
		6	NCRC white cap 53 MM				
RA may take appropriate action as per the decision of Norms Committee.							

46	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/am 12/	Lic.No/Date:0410131205 DATED 1.12.2011	Defer Date:16.05.2013
	Decision : Department of Industrial Policy and Promotion vide their U.O No. 7/88/2013-TSW/52 dated 15.4.2013 has communicated that license may be ratified as applied for. The Committee deliberated upon the comments given by the DIPP and decided to request the Department of Industrial Policy and Promotion to furnish the wastage in each import item separately. The case was deferred for 16.5.2013.			

47	Case No.:2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:
Decision : It was decided to close the case and will reopen when the firm will come for Personal hearing.				

48	Case No.:38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 or comments of D/o Pharmaceuticals				

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Case No.:41/1/82-ALC4/2012	Party Name: VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/01483/AM12/	RLA File :09/24/040/00459/AM12/	Lic.No/Date:0910050480 29.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reversacol Heather	1 kg	1.	4,4 Dimethoxy Benzophenone	3.100 kg
		2.	Toluene	17.350 kg
		3.	THF (Tetra Hydro Furan)	9.205 kg
		4.	4-Fluro-4-Methyl Benzophenone	1.050 kg
		5.	Pyrrolidine	1.100 kg
		6.	Pural-MG-70	0.260 kg
		7.	TMSA (Tri Methyl Silyl Acetylene)	0.710 kg
		8.	Methanol	27.630 kg
RA may take appropriate action as per the decision of Norms Committee.				

50	Case No.:3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved										
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/82/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Bisoprolol Fumarate</td><td>1 kg</td><td>1.</td><td>1-[4-[[2-(1-Methylethoxy)Ethoxy]Methyl]Phenoxy]-3-[(1-Methylethyl)Amino]-2-Propanol (Technical)</td><td>1.00 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Bisoprolol Fumarate	1 kg	1.	1-[4-[[2-(1-Methylethoxy)Ethoxy]Methyl]Phenoxy]-3-[(1-Methylethyl)Amino]-2-Propanol (Technical)	1.00 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Bisoprolol Fumarate	1 kg	1.	1-[4-[[2-(1-Methylethoxy)Ethoxy]Methyl]Phenoxy]-3-[(1-Methylethyl)Amino]-2-Propanol (Technical)	1.00 kg										
RA may take appropriate action as per the decision of Norms Committee.														

KA may take appropriate action as per the decision of Norms Committee.

51	Case No.:13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:16.05.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for the comments of Department of Pharmaceuticals.			

52	Case No.:16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/112/2013-PI(Norms) dated 1.4.2013, it was decided to call from the firm a copy of Drug Manufacturing License alongwith list of approved items showing composition of export product from the firm. The case was deferred for 16.5.2013.			

53	Case No.:56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

54	Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:16.05.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 without any further delay otherwise their case would be closed. The case was deferred for 16.05.2013.			

55	Case No.:26/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH.			

56	Case No.:14/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00094/AM13/	RLA File :03/94/040/01044/AM12/	Lic.No/Date:0310683238	Defer Date:

Decision : In the light of earlier decision taken in meeting no.21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
(4R-Cis)-1,1-dimethylethyl-6-cyano-methyl-2, 2-dimethyl-1, 3-dioxane-4-acetate ATS-8	1 kg	1.	Ethyl R-4-Cyano-3-Hydroxy Butanoate	0.82 kg
		2.	n-Butyl Lithium in Hexane 30.0%	0.95 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetrahydrofuran (THF)	4.10 kg
		5.	Lyophilised Enzyme Powder CDX 041	0.0125 kg
		6.	Lyophilised Enzyme Powder CDX 901	0.0045 kg
		7.	NADP-SP, Coenzyme-II	0.0009 kg
		8.	2,2-Dimethoxy Propane	1.79 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:88/4/82-ALC4/2012

Party Name:VIVIMED LABS LIMITED

Meet No/Date:2/82-ALC4/2013
18.04.2013

**Status:Case
Approved**

HQ File :01/82/050/00168/AM13/

RLA File :09/24/040/00601/AM12/

Lic.No/Date:0910051490
28.02.2012

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Hydroxy Methyl-Methyl Phenidone (HMP)	1 kg	1.	Dimethylol Propionic Acid DMPA	1.203 kg
		2.	Phenyl Hydrazine (PH)	0.928 kg
		3.	Methanol	0.411 kg
		4.	Toluene	0.928 kg
		5.	Amberlyst (Resin)	0.171 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:22/4/82-ALC4/2012

Party Name:ARCH PHARMALABS LTD

Meet No/Date:2/82-ALC4/2013

Status:Case

58			18.04.2013	Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

59	Case No.:32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH			

60	Case No.:60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/		Lic.No/Date:0310683824 29.02.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/150/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	Zidovudine USP from Azido Compound	1 kg	1.	1-(4-Azido-5-Trityloxymethyl-Tetrahydrofuran-2-yl)-5-methyl-1H-Pyrimidine-2,4-diione (Azido Compound)	2.00 kg
RA may take appropriate action as per the decision of Norms Committee.					

61	Case No.:25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH			

62	Case No.:33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH			

63	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

64	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Rejected
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH			

65	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

66	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Rejected
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH			

67	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Rejected
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH			

68	Case No.: 1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:16.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Mater batch Formula duly certified by Quality control Incharge. The case was deferred for 16.05.2013			

	Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE	Meet No/Date:2/82-ALC4/2013	Status: Case
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69	Case No.:50/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:16.05.2013
	Decision : It was decided to remind the firm to furnish a copy of complete set of technical details as per Appendix 33. The case was deferred for 16.05.2013			

70	Case No.:18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/14/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	Bicalutamide	1 kg	1.	4-Amino-2-Trifluoro Methyl-Benzonitrile	1.395 kg
			2.	P-Fluoro Thiophenol	0.50 kg
			3.	Tetrahydrofuran	1.04 kg
	RA may take appropriate action as per the decision of Norms Committee.				

71	Case No.:59/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01417/AM13/	RLA File :02/24/040/00002/AM13/	Lic.No/Date:0210177059 30.04.2012	Defer Date:
	Decision : Withdrawn as the case was already approved in 1/82 meeting dated 4.4.2013.			

72	Case No.:13/1/82-ALC4/2013	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01371/AM13/	RLA File :22/21/040/00024/AM13/	Lic.No/Date:2210012792 02.05.2012	Defer Date:
	Decision : Withdrawn as the case was already approved in 1/82 meeting dated 4.4.2013.			

73	Case No.:46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:16.05.2013
	Decision : The firm was requested to furnish Master Batch Formula. However, the firm has submitted a copy of Certificate of Pharmaceutical product. A copy of COP was sent to Department of Pharmaceuticals for examination. The case was deferred for 16.5.2013 for comments of Department of Pharmaceuticals.			

74	Case No.: 53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:16.05.2013
Decision : it was decided to remind the firm to furnish following technical details: • Complete and balanced chemical reaction at each stage showing correct molecular weight of each input and their molar requirement. • Chemical description of intermediates formed in the process and their molecular weight. • % yield on molar basis for each step of manufacturing process. • Copy of technical literature in support of yields envisaged and molar requirement of each input. The case was deferred for 16.05.2013.				

75	Case No.: 84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:16.05.2013
Decision : it was decided to remind the firm to furnish following technical details: DML for the export item no. 2 & 3 as the same is not found in the approved list of DML furnished by them. The case was deferred for 16.05.2013.				

76	Case No.: 2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals				

77	Case No.: 87/18/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Rejected
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:
Decision : It was decided to close the case and will reopen when the firm will come for Personal hearing				

78	Case No.: 3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:18.04.2013
Decision : It was decided to close the case and will reopen when the firm will come for Personal Hearing				

Decision: It was decided to close the case and will reopen when the child will come for a personal hearing.

79	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date: 16.05.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2012-Ch. II dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Tyramine Base White to off white powder	1 kg	1.	Para Cresol Colourless Liquid	3.01 kg
		2.	Sodium Cyanide White Powder/Tablets	0.929 kg
		3.	Hydrobromic Acid 48% Colourless Liquid	1.89 kg
RA may take appropriate action as per the decision of Norms Committee.				

81	Case No.:5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved		
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:		
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/647/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
				40 mg	500 mg	
	Methyl Prednisolone Sodium Succinate for Inj. USP 40 mg & 500 mg	1 no. of vial	1.	Methyl Prednisolone Sodium Succinate USP	55.688 mg	696.0 mg
	RA may take appropriate action as per the decision of Norms Committee.					

82	Case No.: 35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:16.05.2013
Decision : it was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 16.05.2013.				

83	Case No.: 61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:16.05.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/31/2013-PI(Norms) dated 1.4.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 16.5.2013.				

84	Case No.: 48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved															
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:															
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/5/2013-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Barbituric Acid</td><td>1 kg</td><td>1.</td><td>Di-Ethyl Malonate</td><td>1.46 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Sodium Metal</td><td>0.179 kg</td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Barbituric Acid	1 kg	1.	Di-Ethyl Malonate	1.46 kg			2.	Sodium Metal	0.179 kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed															
Barbituric Acid	1 kg	1.	Di-Ethyl Malonate	1.46 kg															
		2.	Sodium Metal	0.179 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

85	Case No.: 11/21/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved										
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/16/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Erythromycin Stearate Granules 86% w/w (Direct compressible into tablets as per USP 23)</td><td>1 kg</td><td>1.</td><td>Erythromycin Thiocyanate</td><td>0.5385 KGA/kg</td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Erythromycin Stearate Granules 86% w/w (Direct compressible into tablets as per USP 23)	1 kg	1.	Erythromycin Thiocyanate	0.5385 KGA/kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed										
Erythromycin Stearate Granules 86% w/w (Direct compressible into tablets as per USP 23)	1 kg	1.	Erythromycin Thiocyanate	0.5385 KGA/kg										
RA may take appropriate action as per the decision of Norms Committee.														

86	Case No.: 37/21/82-ALC4/2012	Party Name:STELLANCE PHARMACEUTICALS PVT.	Meet No/Date:2/82-ALC4/2013	Status: Case
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80	Case No.:2//21/82-ALC4/2012	Party Name:STELLECE PHARMSCIENCE PV 1 LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:16.05.2013
	Decision : It was decided to remind the firm to furnish the following details:			
	Complete technical details as per Appendix 33. End use of the export product. It was decided to defer the case for 16.05.2013.			

Complete technical details as per Appendix 33.
End use of the export product.

It was decided to defer the case for 16.05.2013.

87	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:16.05.2013
	Decision : It was decided to remind the firm to furnish production consumption data duly verified by Central Excise Authority. Department of Chemicals and Petrochemicals also to give comments whether the export product is perfume or perfumery compound. The case was deferred for 16.5.2013			

88	Case No.:22/22/82-ALC4/2012	Party Name:AUCTUS Pharma Limited	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00725/AM13/	RLA File :09/24/040/00206/AM 13/	Lic.No/Date:0910053463 dated 9.8.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/709/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Quantity	S.No	Import Product
Clopidogrel Hydrochloride	1 kg	1.	2-Thiophene ethylamine (or) thiophene-2-Ethyl Amine	1.76 kg
		2.	L(-) Camphor Sulphonic Acid	0.828 kg
		3.	Methylene Di Chloride (MDC)	7.62 kg
RA may take appropriate action as per the decision of Norms Committee.				

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Clopidogrel Hydrochloride	1 kg	1.	2-Thiophene ethylamine (or) thiophene-2-Ethyl Amine	1.76 kg
		2.	L(-) Camphor Sulphonic Acid	0.828 kg
		3.	Methylene Di Chloride (MDC)	7.62 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:44/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00747/AM13/	RLA File :03/94/040/00347/AM13/	Lic.No/Date:0310704825 10.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/38/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
(s)-2- ((methoxycarbonyl)amino)-3,3- dimethylbutanoic acid (L- MOC-T-Leucine)	1 kg	1.	Trimethyl Pyruvic acid	0.95 kg
		2.	Lyophilised Enzyme Powder CDX-012	3.10 gm/kg
		3.	Lyophilised Enzyme Powder CDX-013	8.65 gm/kg
		4.	B-Nicotinamide-adenine Dinucleotide Oxidised Form (NAD-G3)	4.66 gm/kg
RA may take appropriate action as per the decision of Norms Committee.				

90	Case No.:65/21/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date:16.05.2013
	Decision : Reply received from the firm sent to Department of Pharmaceuticals. The case was deferred for the comments of Department of Pharmaceuticals.			

91

Case No.:24/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/00727/AM13/	RLA File :09/24/040/00174/AM13/	Lic.No/Date:0910053519 16.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/12/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Rosuvastatin Calcium	1 kg	1.	5-Bromomethyl-4-fluorophenyl-6-isopropryl-2-methyl methyl sulfonyl amino pyridine	2.20 kg
		2.	Tertiary butyl (4R, CIS)-6-acetoxymethyl-2,2-	1.683 kg

			dimethyl-1,3-dioxane-4-acetate	
		3.	Acetonitrile	5.238 kg
		4.	Tertiary butyl acetate	1.40 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved
HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/		Lic.No/Date:0310705390 16.08.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/39/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
6-(3-tert butyl)-5-(2,4-dioxo-3,4-dihydropyrimidin-1(2H)-yl)-2-methoxyphenyl)naphthalene-2-yl I, 1,2,2,3,3,4,4,4-nonafluorobutane-1-sulfonate Nonaflate (A-1204533.0)	1 kg	1.	Phosphine Ligand (1,3,5,7-Tetramethyl-2,4,8-trioxa-6-phenyl-6-phosphaadamantane)	0.016 kg
		2.	L-Cysteine	0.1036 kg
		3.	Perfluoro Butanesulfonyl Fluoride	0.4064 kg
RA may take appropriate action as per the decision of Norms Committee.				

93	Case No.:25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/669/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 16.5.2013.			

94	Case No.:27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/669/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 16.5.2013.			

95	Case No.: 40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
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HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310/05409 17.08.2012	Deter Date:16.05.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/28/2013-PI(Norms) dated 1.4.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 16.5.2013.			

96	Case No.:41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/681/2012-PI(Norms) dated 1.4.2013, it was decided to call from the firm a copy of DML for the export product. The case was deferred for 16.5.2013.			

97

Case No.:62/21/82-ALC4/2012		Party Name:VASUDHA PHARMA CHEM LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
HQ File :01/82/050/00692/AM13/		RLA File :09/24/040/00204/AM13/		Lic.No/Date:0910053534 17.08.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/23/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed		
Losartan Potassium (or) Losartan Potassium USP		1 kg	1.	Methanol	0.51 kg		
			2.	Toluene	0.59 kg		
			3.	1,3-Dibromo-5,5-Dimethyl Hydantoin	0.205 kg		
			4.	2(n-Butyl)-4-Chloro-5-Formyl Imidazole	0.50 kg		
			5.	2-Cyano-4-Methyl Biphenyl	0.68 kg		
			6.	Chloroform	1.20 kg		
			7.	Sodium Borohydride	0.048 kg		
			8.	Tri Ethyl Amine	0.196 kg		
RA may take appropriate action as per the decision of Norms Committee.							

98	Case No.:64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

99	Case No.:36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
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		18.04.2013	Deferred
HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:16.05.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/663/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the following details: - Complete description and quantitative requirement applied for import for the manufacture of 1 kg Omeprazole API. - There are 3 export products. The norms applied for import against each export product may be given separately. The case was deferred for 16.5.2013.			

100

Case No.:69/21/82-ALC4/2012		Party Name:ASCENT FINECHEM PVT. LTD.,		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00699/AM13/		RLA File :08/24/040/00160/AM13/		Lic.No/Date:0810114398 21.08.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2012-Ch. II dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
Raspberry Ketone/4-(4-Hydroxyphenyl)Butane-2-one white crystalline Powder Packed in G2 Pac Assembly 700 Liter/250 Kgs 35 inchx35 inch polyprpelene woven fabric bags 110 Nos.	1 kg	1.	p-Hydroxy Benzaldehyde Light Yellow Crystalline Powder	1.69 kg	
		2.	Acetone Colourless liquid	0.802 kg	
		3.	G2 Pac Assembly 700 Liter/250 kgs 35 inch x 35 inch polypropylene woven fabric bags 700 liter/250 Kgs 35 inch x 35 inch x 35 inch polypropylene woven fabric bags	Relevant, as per packing policy	
RA may take appropriate action as per the decision of Norms Committee.					

101	Case No.:52/21/82-ALC4/2012		Party Name: BAL PHARMA LTD		Meet No/Date: 2/82-ALC4/2013 18.04.2013		Status: Case Approved	
	HQ File :01/82/050/00682/AM13/		RLA File :07/24/040/00221/AM13/		Lic.No/Date: 0710090348 23.08.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/680/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	

Amiloridel HCL	1 kg	1.	Methyl3,5-Diamino-6-Chloro Pyrazine-2-Carboxylate	0.836 kg
		2.	Guanidine HCL	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

102	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

103	Case No.:6/21/82-ALC4/2012		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00636/AM13/		RLA File :05/24/040/00202/AM13/		Lic.No/Date:0510332772 28.08.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/29/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	Oxaliplatin Injection 50 MG/25 ML (Oplatin 50)		5000 Nos.	1.	Oxaliplatin Raw Pharmaceutical Ingredient		262.50 gms	
	Oxaliplatin Injection 100 MG/50 ML		4500 Nos.	1.	Oxaliplatin Raw Pharmaceutical Ingredient		472.50 gms	
Noradrenaline Acid Tartrate Injection BP 4 MG (Noralin) Amploules		213750 Nos	1.	Noradrenaline B1 Tartarate Raw Pharmaceutical Ingredient		The composition of the Export product does not match with DML furnished.		
RA may take appropriate action as per the decision of Norms Committee.								

104	Case No.:35/24/82-ALC4/2012		Party Name:DR REDDYS LABORATORIES LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00839/AM13/		RLA File :09/24/040/00245/AM13/		Lic.No/Date:0910053622 29.08.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/111/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed			

	Valsartan	1 kg	1.	N-(2-Cyanobiphenyl-4-Methyl)(L) Valine Methyl Ester HCL	1.40 kg
			2.	Activated Carbon	0.100 kg
			3.	Methylene Chloride	8.22 kg
			4.	n-Heptane	9.75 kg
RA may take appropriate action as per the decision of Norms Committee.					

105	Case No.: 40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:16.05.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 12.3.2013, has informed that the firm has applied for the import of 2-cyano-4-methyl biphenyl (OTBN) whereas the chemistry and other details shows the starting stage of 2-cyano-4-bromomethyl biphenyl. It was decided to call from the firm to furnish actual import and the relevant chemistry.			
	The case was deferred for 16.5.2013.			

106

Case No.:62/22/82-ALC4/2012			Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
HQ File :01/82/050/00765/AM13/			RLA File :03/94/040/00429/AM13/		Lic.No/Date:0310707808 05.09.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
Export Product		Export Quantity	S.No	Import Product		Quantity Allowed		
4-chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg		
RA may take appropriate action as per the decision of Norms Committee.								

107	Case No.:78/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00781/AM13/		RLA File :03/94/040/00430/AM13/		Lic.No/Date:0310707806 05.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product	Quantity Allowed		
	4-chloro-2,6-Di		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg	

	(Pyrrolidin-1-yl)Pyrimidine			
RA may take appropriate action as per the decision of Norms Committee.				

108	Case No.:39/26/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00947/AM13/	RLA File :09/24/040/00276/AM13/	Lic.No/Date:0910053682 06.09.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

109	Case No.:58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:16.05.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 12.3.2013, has informed that the firm has applied for the import of 2-cyano-4-methyl biphenyl (OTBN) whereas the chemistry and other details shows the starting stage of 2-cyano-4-bromomethyl biphenyl. It was decided to call from the firm to furnish actual import and the relevant chemistry. The case was deferred for 16.5.2013.			

110	Case No.:76/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00779/AM13/		RLA File :03/94/040/00437/AM13/		Lic.No/Date:0310708094 07.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	4-chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg	
RA may take appropriate action as per the decision of Norms Committee.								

111	Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/37/20-13-PI(Norms) dated 1.4.2013, it was decided to call from the firm the following technical details:			

	• Copy of DML for 2 export products. • Copy of MBF duly authenticated by Quality Control Incharge • Reasons for variations in wastage claimed for the two export products.
	The case was deferred for 16.5.2013.

112	Case No.: 3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

113	Case No.: 62/24/82-ALC4/2012	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00866/AM13/	RLA File :03/94/040/00383/AM13/	Lic.No/Date:0310709139 14.09.2012	Defer Date:18.04.2013
	Decision : It was decided to remind the firm to furnish the following information : Details of manufacturing process with chemical equations, molecular formula, molecular weight. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by the firm for the last three years and corresponding consumption of each input. The case was deferred for 16.05.2013.			

114	Case No.: 66/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Rejected
	HQ File :01/82/050/00870/AM13/	RLA File :03/94/040/00423/AM13/	Lic.No/Date:0310709103 14.09.2012	Defer Date:
	Decision : Withdrawn as the case was already approved in 33/82 meeting.			

115	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:16.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish the complete details of their export product and also a copy of valid Drug Manufacturing License, within 15 days else their case would be closed. The case was deferred for 16.05.2013.			

	Case No.: 74/24/82-ALC4/2012	Party Name:CALYX CHEMICALS &	Meet No/Date:2/82-ALC4/2013	Status: Case
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116			PHARMACEUTICALS LTD.	18.04.2013	Approved
	HQ File :01/82/050/00878/AM13/		RLA File :03/94/040/00460/AM13/	Lic.No/Date:0310709540 18.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/168/2013-PI(norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	Lumefantrine	1 kg	1.	2-(Dibutylamino)-1-(2,7-dichloro-9H-Fluoren-4-yl) Ethanol	0.96 kg
			2.	p-Chlorobenzaldehyde	0.3478 kg
RA may take appropriate action as per the decision of Norms Committee.					

117	Case No.:87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Chemicals and Petrochemicals			

118	Case No.:85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:16.05.2013
	Decision : It was decided to remind the firm to furnish the following information sought by DC(MSME) vide their letter dated 12.2.2013: • Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise duly certified by excise department for the last three years. • Detailed justification of wastage claimed at each stage. • Copy of the formulation of export product duly approved by concerned authority under drug and cosmetic act. • Earlier authorization of the above product, if any. The case was deferred for 16.05.2013			

119	Case No.:76/24/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00880/AM13/	RLA File :03/94/040/00500/AM13/	Lic.No/Date:0310711014 28.09.2012	Defer Date:16.05.2013
	Decision : A copy of reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 16.05.2013			

	Case No.:96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
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120	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Chemicals and Petrochemicals				

121	Case No.:11/26/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00919/AM13/		RLA File :03/94/040/00481/AM13/		Lic.No/Date:0310711379 03.10.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/129/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	Azithromycin Monohydrate		1 kg	1.	Erythromycin Oxime		1.36 kg	
RA may take appropriate action as per the decision of Norms Committee.								

122	Case No.:12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

123	Case No.:13/26/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00921/AM13/		RLA File :03/94/040/00482/AM13/		Lic.No/Date:0310711389 03.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/129/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
	Azithromycin Monohydrate	1 kg	1.	Erythromycin Oxime	1.36 kg	
RA may take appropriate action as per the decision of Norms Committee.						

	Case No.:10/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00918/AM13/	RLA File :03/94/040/00024/AM13/	Lic.No/Date:0310711638 04.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/153/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

124	25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	N-Benzyl-2-(1H-Imidazol-1-yl)Acetamide	1 kg	1.	Ethyl-2-(1H-Imidazole-1-yl) Acetate	0.909 kg
	RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:3/22/82-ALC4/2012		Party Name:ULTRA-TECH INDIA LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00706/AM13/		RLA File :03/95/040/00310/AM13/		Lic.No/Date:0310711590 04.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/55/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
2-(((3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl Thio)—1H-Benzimidazole	1 kg	1.	2,2,2-Trifluoro Ethanol	0.65 kg	
		2.	2,3-Lutidine	0.65 kg	
RA may take appropriate action as per the decision of Norms Committee.					

126	Case No.:52/24/82-ALC4/2012		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00856/AM13/		RLA File :05/23/040/00253/AM13/		Lic.No/Date:0510336431 04.10.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/74/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	Allylestrenol Bulk Drug		1 kg	1.	Sitolactone		1.95 kg	
				Intermediate				
2.				5-Chloro-2-pentanone Reagent		1.81 kg		
3.				Tetrahydrofuran Solvent		5.80 kg		
			4.	Pyridine Reagent		0.87 kg		
RA may take appropriate action as per the decision of Norms Committee								

RA may take appropriate action as per the decision of Norms Committee.
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Case No.:9/26/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00917/AM13/		RLA File :03/94/040/00099/AM13/		Lic.No/Date:0310711648 04.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/683/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
2-((1H-Imidazole-1-YL)Methyl)-1H-Benzo [D] Imidazole	1 kg	1.	1-carboxymethyl Imidazole	0.86 kg	
RA may take appropriate action as per the decision of Norms Committee.					

128	Case No.:14/28/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/00981/AM13/	RLA File :31/83/040/00123/AM13/	Lic.No/Date:3110056018 09.10.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders and also did not attend the PH			

129	Case No.:91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:16.05.2013
	Decision : Department of Chemicals and Petrochemicals vide their letter no. 46011/20/2013-PC II dated 4.4.2013 has requested the firm to furnish following information: Technical specifications, % composition 9by weight), weight per piece and the copy of export order for the export product i.e. Intrauterine Contraceptive Device Copper T 380 Ag may be furnished. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. The net weight of item of import i.e. Copper Silver 10 Alloy Silver Content 10% Nominal) in one piece of export product and quantity applied (net content+wastages, if any) may be furnished with technical justification. Complete material balance indicating input and output material at each stage of manufacturing process. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. Any other relevant information. The case was deferred for 16.5.2013			

130	Case No.:21/31/82-ALC4/2012	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01061/AM13/	RLA File :03/94/040/00597/AM13/	Lic.No/Date:0310712671 12.10.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of industrial Policy and Promotion, vide their U.O No. 7/92/2013-TSW/41 dated 25.3.2013, it was decided to call from the firm the following information: • Complete manufacturing process involved in the item of export indicating the wastage generated at each stage of manufacture, duly certified by a Chartered Engineer. • Description of import and export item are the same and both are of standard size. Therefore, complete justification may be provided for exporting the item and the actual activity involved. • Commercial value of the wastage generated during the manufacturing process. • Production of the item of export vis-a-vis consumption of raw materials (both imported and indigenous) during the past three years, separately for each export item, duly certified by Chartered Accountant. The case was deferred for 16.5.2013.			

131	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

132	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Chemicals and Petrochemicals			

133	Case No.:42/31/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01082/AM13/	RLA File :03/94/040/00574/AM13/	Lic.No/Date:0310713516 23.10.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

134	Case No.:51/28/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01018/AM13/	RLA File :03/95/040/00495/AM13/	Lic.No/Date:0310713489 23.10.2012	Defer Date:16.05.2013

		23.10.2012	Date: 16.05.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 without any further delay otherwise their case would be closed. The case was deferred for 16.05.2013.			

135	Case No.: 36/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01076/AM13/	RLA File :03/94/040/00642/AM13/	Lic.No/Date:0310713679 29.10.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

136	Case No.: 9/28/82-ALC4/2012	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Deffered
	HQ File :01/82/050/00976/AM13/	RLA File :09/24/040/00374/AM13/	Lic.No/Date:0910054204 30.10.2012	Defer Date:16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

137	Case No.: 105/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01252/AM13/	RLA File :09/24/040/00361/AM13/	Lic.No/Date:0910054229 01.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

138	Case No.: 37/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01077/AM13/	RLA File :03/94/040/00641/AM13/	Lic.No/Date:0310714114 01.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

139	Case No.:50/31/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01090/AM13/	RLA File :03/94/040/00495/AM13/		Lic.No/Date:0310714105 01.11.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/20111/Ch II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed
3-Chloro Benzyl Chloride or Meta Chloro Benzyl Chloride		1 kg	1.	Meta Chloro Toluene	0.982 kg
			2.	Azo Bis Isobutyro Nitrile	0.011 kg

RA may take appropriate action as per the decision of Norms Committee.

140	Case No.: 95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

141	Case No.: 7/31/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116 02.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

142	Case No.: 22/26/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00930/AM13/	RLA File :03/95/040/00370/AM13/	Lic.No/Date:0310714238 05.11.2012	Defer Date:
	Decision : Withdrawn as the case was approved in 1/82 meeting dated 4.4.2013			

143	Case No.: 89/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01236/AM13/	RLA File :09/24/040/00376/AM13/	Lic.No/Date:0910054253 05.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

144	Case No.: 95/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01242/AM13/	RLA File :09/24/040/00342/AM13/	Lic.No/Date:0910054286 08.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

	Case No.: 1/25/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00905/AM13/	RLA File :08/24/040/00271/AM13/	Lic.No/Date:0810116219 09.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/647/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

145	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
					40 mg	500 mg
	Methyl Prednisolone Sodium Succinate for Inj. USP 40 mg & 500 mg	1 no. of vial	1.	Methyl Prednisolone Sodium Succinate USP	55.688 mg	696.0 mg
RA may take appropriate action as per the decision of Norms Committee.						

146	Case No.:15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:16.05.2013
	Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

147	Case No.:170/33/82-ALC4/2012	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01317/AM13/	RLA File :09/24/040/00367/AM13/	Lic.No/Date:0910054294 09.11.2012	Defer Date:16.05.2013
	Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

148	Case No.:23/31/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01063/AM13/	RLA File :03/95/040/00555/AM13/	Lic.No/Date:0310714767 09.11.2012	Defer Date:16.05.2013
	Decision : it was decided to remind the firm to furnish technical details as per Appendix 33. The case was deferred for 16.05.2013			

149	Case No.:25/31/82-ALC4/2012	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01065/AM13/	RLA File :03/95/040/00602/AM13/	Lic.No/Date:0310714790 09.11.2012	Defer Date:16.05.2013
	Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

150	Case No.:8/31/82-ALC4/2012		Party Name:ADVANCE PETROCHEMICALS LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/01048/AM13/		RLA File :08/24/040/00283/AM13/		Lic.No/Date:0810116295 12.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2012-Ch II dated 26.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export	S No	Import Product		Quantity Allowed	

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-Methoxy Ethanol	1 kg	1	Methanol	0.589 kg
		2.	Ethylene Oxide	0.443 kg

RA may take appropriate action as per the decision of Norms Committee.

151	Case No.:148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:16.05.2013
	Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

152	Case No.:39/31/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01079/AM13/	RLA File :03/94/040/00696/AM13/	Lic.No/Date:0310715048 16.11.2012	Defer Date: 16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

153	Case No.:90/33/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01237/AM13/	RLA File :09/24/040/00394/AM13/	Lic.No/Date:0910054339 19.11.2012	Defer Date:16.05.2013
	Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

154	Case No.:16/33/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01163/AM13/	RLA File :05/24/040/00308/AM13/	Lic.No/Date:0510339206 20.11.2012	Defer Date:16.05.2013
	Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

155	Case No.:179/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01326/AM13/	RLA File :09/24/040/00393/AM13/	Lic.No/Date:0910054348 20.11.2012	Defer Date:16.05.2013
	Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

156	Case No.:181/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01328/AM13/	RLA File :09/24/040/00401/AM13/	Lic.No/Date:0910054361 22.11.2012	Defer Date:16.05.2013

		22.11.2012		Date: 16.05.2013
Decision :: It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals				

157	Case No.: 190/33/82-ALC4/2012		Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status: Case Approved	
	HQ File :01/82/050/01337/AM13/		RLA File :09/24/040/00406/AM13/		Lic.No/Date:0910054373 23.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/84/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	Pregablin		1 kg	1.	R-(-)-3-(Carbamoyl Methyl-5-Methyl Hexanoic Acid		1.47 kg	
RA may take appropriate action as per the decision of Norms Committee.								

158	Case No.: 22/31/82-ALC4/2012		Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status: Approved	
	HQ File :01/82/050/01062/AM13/		RLA File :03/95/040/00643/AM13/		Lic.No/Date:0310715596 23.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Copper Dibutyl Dithiocarbamate (CDBC)		1 kg	1.	DI-N-Butylamine (Dibutylamine)		0.600 kg	
			2.	Copper Sulphate		0.476 kg		
RA may take appropriate action as per the decision of Norms Committee								

159	Case No.: 48/31/82-ALC4/2012		Party Name:ALCON BIOSCIENCES PRIVATE LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status: Case Deferred	
	HQ File :01/82/050/01088/AM13/		RLA File :03/94/040/00711/AM13/		Lic.No/Date:0310715606 23.11.2012		Defer Date:16.05.2013	
	Decision : it was decided to remind the firm to furnish technical details as per Appendix 33 mainly molecular weight of imported inputs and % yield on molar basis alongwith copy of relevant technical literature.							
	The case was deferred for 16.05.2013.							

	Case No.: 13/33/82-ALC4/2012		Party Name:DEEPAK NITRITE LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status: Case Approved	
	HQ File :01/82/050/01160/AM13/		RLA File :34/24/040/00181/AM13/		Lic.No/Date:3410035545 26.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2012-Ch. II dated 24.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							

dated 27.5.2013, it was decided to ratify norms under Para 4.7 of HDB VI as per details given below or as applied by the firm, whichever is less.

160

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3-Trifluoromethyl Aceto Phenone	1 kg	1	3 Amino Benzo Trifluoride 99.5% Min.	1.606 kg
		2.	Acetaldoxime 50% min. solution in water	1.178 kg
		3.	Sodium Nitrite	0.708 kg
		4.	Toluene	0.730 kg
		5.	Caustic Soda Lye 47%	1.028 kg
		6.	Copper Sulphate	0.155 kg
		7.	Acetic Acid	0.200 kg
		8.	Sulphamic Acid	0.020 kg
		9.	Soda Ash	0.069 kg
		10	Sulphuric Acid 71%	Not feasible to import. Therefore, no norms fixed
		11.	Hydrochloric Acid 30%	

RA may take appropriate action as per the decision of Norms Committee.

181	Case No.:191/33/82-ALC4/2012	Party Name: VANI PHARMA LABS LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

162	Case No.:120/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01267/AM13/	RLA File :09/24/040/00396/AM13/	Lic.No/Date:0910054387 27.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

163	Case No.:166/33/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01313/AM13/	RLA File :09/24/040/00382/AM13/	Lic.No/Date:0910054386 27.11.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

	Case No.:167/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013	Status:Case
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164	HQ File :01/82/050/01314/AM13/	RLA File :09/24/040/00391/AM13/	18.04.2013 Lic.No/Date:0910054388 27.11.2012	Deferred Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals				

165

Case No.:73/31/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
HQ File :01/82/050/01113/AM13/	RLA File :03/94/040/00689/AM13/	Lic.No/Date:0310715835 27.11.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Acetonitrile	1 kg	1	Acetic Acid	1.460 kg
RA may take appropriate action as per the decision of Norms Committee.				

166	Case No.:72/31/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved									
	HQ File :01/82/050/01112/AM13/	RLA File :03/94/040/00398/AM13/		Lic.No/Date:0310715907 29.11.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table><tr><td>Export Product</td><td>Export Quantity</td><td>S.No</td><td>Import Product</td><td>Quantity Allowed</td></tr><tr><td>Acetonitrile</td><td>1 kg</td><td>1</td><td>Acetic Acid</td><td>1.460 kg</td></tr></table>					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Acetonitrile	1 kg	1	Acetic Acid
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed										
Acetonitrile	1 kg	1	Acetic Acid	1.460 kg										
RA may take appropriate action as per the decision of Norms Committee.														

167	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals				

168	Case No.:108/33/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01255/AM13/	RLA File :09/24/040/00424/AM13/	Lic.No/Date:0910054414 30.11.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C7PC				

169	Case No.: 109/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01256/AM13/	RLA File :09/24/040/00409/AM13/	Lic.No/Date:0910054415 30.11.2012	Defer Date: 16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

170	Case No.: 51/31/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved																																				
	HQ File :01/82/050/01091/AM13/	RLA File :03/95/040/00632/AM13/	Lic.No/Date:0310716072 30.11.2012	Defer Date:																																				
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their U.O No. 14010/74/2011-Ch. II dated 23.4.2013, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">STERO DMEA (Di Methyl Ethanol Amine)</td><td rowspan="2">1 kg</td><td>1.</td><td>Di methyl amine (40%)</td><td>1.289 kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.504 kg</td></tr> <tr> <td rowspan="2">STERO DMEA (Di Methyl Ethanol Amine)</td><td rowspan="2">1 kg</td><td>1.</td><td>Luryl Alcohol</td><td>0.495 kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.505 kg</td></tr> <tr> <td rowspan="2">STEROL 1312 (Iso Tri Decanol 9 mole Ethoxylated)</td><td rowspan="2">1 kg</td><td>1</td><td>ISO TRI Decanol (ITDA)</td><td>0.335 kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.664 kg</td></tr> <tr> <td rowspan="2">STEROL 1850 (F) (Polyoxyethylene Stearyl ether/Stearyl)</td><td rowspan="2">1 kg</td><td>1.</td><td>Stearyl Alcohol</td><td>0.135 kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.884 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	STERO DMEA (Di Methyl Ethanol Amine)	1 kg	1.	Di methyl amine (40%)	1.289 kg	2.	Ethylene Oxide	0.504 kg	STERO DMEA (Di Methyl Ethanol Amine)	1 kg	1.	Luryl Alcohol	0.495 kg	2.	Ethylene Oxide	0.505 kg	STEROL 1312 (Iso Tri Decanol 9 mole Ethoxylated)	1 kg	1	ISO TRI Decanol (ITDA)	0.335 kg	2.	Ethylene Oxide	0.664 kg	STEROL 1850 (F) (Polyoxyethylene Stearyl ether/Stearyl)	1 kg	1.	Stearyl Alcohol	0.135 kg	2.	Ethylene Oxide
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed																																				
STERO DMEA (Di Methyl Ethanol Amine)	1 kg	1.	Di methyl amine (40%)	1.289 kg																																				
		2.	Ethylene Oxide	0.504 kg																																				
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		2.	Ethylene Oxide	0.664 kg																																				
STEROL 1850 (F) (Polyoxyethylene Stearyl ether/Stearyl)	1 kg	1.	Stearyl Alcohol	0.135 kg																																				
		2.	Ethylene Oxide	0.884 kg																																				

171	Case No.: 1/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/00956/AM13/	RLA File :09/24/040/00426/AM13/	Lic.No/Date:0910054427 03.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

172	Case No.: 123/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01270/AM13/	RLA File :09/24/040/00405/AM13/	Lic.No/Date:0910054430 03.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

173	Case No.: 128/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01275/AM13/	RLA File :08/24/040/00304/AM13/	Lic.No/Date:0810116598 03.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

174	Case No.: 112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:16.05.2013
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their U.O No. 7/106/2013-TSW/45 dated 3.4.2013, it was decided to call from the firm the following technical details: - An undertaking clearly indicting the import content of each input in the export product along with its specification like weight, width, thickness of import item No. 1, 7,13,19 and 24. - A detailed calculation sheet may be furnished accounting for the total individual item of proposed import as also to the net content of individual item in the 5 individual consignment of the proposed item of export in 540, 28735, 25, 1260 and 1440 boxes respectively. The case was deferred for 16.5.2013.			

175	Case No.: 14/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01161/AM13/	RLA File :05/24/040/00324/AM13/	Lic.No/Date:0510340056 04.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

176	Case No.: 18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

177	Case No.: 2/27/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00957/AM13/	RLA File :08/24/040/00295/AM13/	Lic.No/Date:0810116627 04.12.2012	Defer Date: 16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.: 34/33/82-ALC4/2012	Party Name:METROBOLITAN EXIM CHEM LTD.	Meet No/Date:2/82-ALC4/2013	Status:Case
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178	Case No.:24/31/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01064/AM13/	RLA File :03/95/040/00661/AM13/	Lic.No/Date:0310716278 04.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

179	Case No.:29/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved									
	HQ File :01/82/050/01069/AM13/	RLA File :03/95/040/00677/AM13/	Lic.No/Date:0310716279 04.12.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methyl Eugenol</td><td>1 kg</td><td>1</td><td>Clove Leaf Oil (Eugenol Content 78%)</td><td>1.40 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40 kg									
RA may take appropriate action as per the decision of Norms Committee.													

180	Case No.:185/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01332/AM13/	RLA File :05/24/040/00331/AM13/	Lic.No/Date:0510340123 05.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

181	Case No.:187/33/82-ALC4/2012	Party Name:MICRO LABS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01334/AM13/	RLA File :07/24/040/00344/AM13/	Lic.No/Date:0710092287 05.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

182	Case No.:73/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01220/AM13/	RLA File :09/24/040/00429/AM13/	Lic.No/Date:0910054448 05.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

183	Case No.:30/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01070/AM13/	RLA File :03/95/040/00670/AM13/	Lic.No/Date:0310716370 05.12.2012	Defer Date:16.05.2013

	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			
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184	Case No.: 57/31/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01097/AM13/	RLA File :03/94/040/00728/AM13/	Lic.No/Date:0310716371 05.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

185	Case No.: 93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

186	Case No.: 127/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01274/AM13/	RLA File :08/24/040/00155/AM13/	Lic.No/Date:0810116730 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

187	Case No.: 168/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01315/AM13/	RLA File :08/24/040/00253/AM13/	Lic.No/Date:0810116731 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

188	Case No.: 172/33/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

189	Case No.: 176/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01323/AM13/	RLA File :08/24/040/00301/AM13/	Lic.No/Date:0810116729 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

190	Case No.: 188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

191	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.			

192	Case No.: 41/33/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01188/AM13/	RLA File :03/94/040/00747/AM13/	Lic.No/Date:0310716657 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

193	Case No.: 43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

194	Case No.: 175/33/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01322/AM13/	RLA File :05/23/040/00356/AM13/	Lic.No/Date:0510340518 10.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

195	Case No.: 76/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01223/AM13/	RLA File :09/24/040/00411/AM13/	Lic.No/Date:0910054467 10.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

196	Case No.: 177/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
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		18.04.2013		Approved
HQ File :01/82/050/01324/AM13/		RLA File :08/24/040/00251/AM13/		Lic.No/Date:0810116810 11.12.2012
Defer Date:				
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin HCL 500 mg tabs.	1000 tablets	1.	Metformin HCL USP.	0.5100 kg
		2.	Microcrystalline Cellulose, NF (Avicel PH 101)	0.0225 kg
		3.	Povidone K 30	0.0200 kg
		4.	Microcrystalline Cellulose (Avicel PH 102)	0.0200 kg
		5.	Magnesium Stearate	0.0015 kg
		6.	Hypermellose 6 CPS 2910	0.0045 kg
		7-16.	Bottles & Caps (packing material in finished form)	As per packing policy.
Metformin HCL 850 mg Tabs	1000 Tablets	1.	Meformin HCL USP	0.8670 kg
		2.	Microcrystalline cellulose, NF (Avicel PH 101)	0.03825 kg
		3.	Povidone K 30	0.0340 kg
		4.	Micrystalline cellulose (Avicel PH 102)	0.0340 kg
		5.	Magnesium Stearate	0.00255 kg
		6.	Hypermellose 6 CPS 2910	0.00765 kg
		7-16.	Bottles & Caps (packing material in finished form)	As per packing policy
Metformin HCL 1000 mg tablets	1000 tablets	1	Meformin HCL USP	1.0200 kg
		2	Microcrystalline cellulose, NF (Avicel PH 101)	0.0450 kg
		3	Povidone K 30	0.0400 kg
		4	Micrystalline cellulose (Avicel PH 102)	0.0400 kg
		5	Magnesium Stearate	0.0030 kg
		6	Hypermellose 6 CPS 2910	0.0090 kg
		7-16	Bottles & Caps (packing material in finished form)	As per packing policy
RA may take appropriate action as per the packing policy.				

197	Case No.:10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.			

	Case No.:13/31/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
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198	HQ File :01/82/050/01053/AM13/	RLA File :34/24/040/00218/AM13/	Lic.No/Date:3410035633 12.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC				

199	Case No.: 66/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01213/AM13/	RLA File :09/24/040/00443/AM13/	Lic.No/Date:0910054499 12.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

200	Case No.: 126/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01273/AM13/	RLA File :08/24/040/00315/AM13/	Lic.No/Date:0810116862 13.12.2012	Defer Date:16.05.2013
Decision : It was decided to remind the firm to furnish full description of export items. The case was deferred for 16.05.2013.				

201	Case No.: 77/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01224/AM13/	RLA File :09/24/040/00404/AM13/	Lic.No/Date:0910054501 13.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.				

202	Case No.: 82/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved										
	HQ File :01/82/050/01122/AM13/	RLA File :03/95/040/00691/AM13/	Lic.No/Date:0310717131 13.12.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methyl Eugenol</td><td>1 kg</td><td>1</td><td>Clove Leaf Oil (Eugenol Content 78%)</td><td>1.40 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40 kg										
RA may take appropriate action as per the decision of Norms Committee.														

203	Case No.: 10/33/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01157/AM13/	RLA File :03/95/040/00569/AM13/	Lic.No/Date:0310717225 14.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.				

204	Case No.:140/33/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01287/AM13/	RLA File :09/24/040/00448/AM13/	Lic.No/Date:0910054511 14.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

205	Case No.:64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229 14.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

206	Case No.:84/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved															
	HQ File :01/82/050/01124/AM13/	RLA File :03/95/040/00696/AM13/	Lic.No/Date:0310717237 14.12.2012	Defer Date:															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Yantq 3030 B (30% solution of Tertiary Butyl Hydroquinone)</td><td rowspan="3">1 kg</td><td>1.</td><td>Hydroquinone</td><td>0.423 kg</td></tr> <tr> <td>2.</td><td>Tertiary Butanol</td><td>0.312 kg</td></tr> <tr> <td>3.</td><td>Propylene Glycol</td><td>0.700 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Yantq 3030 B (30% solution of Tertiary Butyl Hydroquinone)	1 kg	1.	Hydroquinone	0.423 kg	2.	Tertiary Butanol	0.312 kg	3.	Propylene Glycol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Yantq 3030 B (30% solution of Tertiary Butyl Hydroquinone)	1 kg	1.	Hydroquinone	0.423 kg															
		2.	Tertiary Butanol	0.312 kg															
		3.	Propylene Glycol	0.700 kg															

207	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

208	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

209	Case No.:83/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01123/AM13/	RLA File :03/95/040/00709/AM13/	Lic.No/Date:0310717365	Defer

209	HQ File :01/82/050/01123/AM13/	RLA File :03/95/040/00707/AM13/	Lic.No/Date:0310717358 17.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.				

210	Case No.:9/33/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01156/AM13/	RLA File :03/95/040/00683/AM13/	Lic.No/Date:0310717358 17.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.				

211	Case No.:104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

212	Case No.:110/33/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01257/AM13/	RLA File :08/24/040/00324/AM13/	Lic.No/Date:0810116928 18.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

213	Case No.:116/33/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved															
	HQ File :01/82/050/01263/AM13/	RLA File :07/24/040/00376/AM13/	Lic.No/Date:0710092545 18.12.2012	Defer Date:															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/680/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Amloride HCL</td><td>1 kg</td><td>1.</td><td>Methyl 3,5-Diamino -6-Chloro Pyrazine-2-Carboxylate</td><td>0.836 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Guanidine HCL</td><td>0.40 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amloride HCL	1 kg	1.	Methyl 3,5-Diamino -6-Chloro Pyrazine-2-Carboxylate	0.836 kg			2.	Guanidine HCL	0.40 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Amloride HCL	1 kg	1.	Methyl 3,5-Diamino -6-Chloro Pyrazine-2-Carboxylate	0.836 kg															
		2.	Guanidine HCL	0.40 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

214	Case No.:125/33/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01272/AM13/	RLA File :56/24/040/00032/AM13/	Lic.No/Date:5610001382 18.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

215	Case No.: 131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

216	Case No.: 169/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

217

Case No.:82/33/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
HQ File :01/82/050/01229/AM13/		RLA File :09/24/040/00421/AM13/		Lic.No/Date:0910054540 18.12.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/72/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Quinapril HCL		1 kg	1.	N-(1-(S)-Ethoxy Carbonyl-3-Phentyl)-L-Almine		0.88 kg	
			2.	TIQ-Benzyl Ester PTSA Salt (Benzyl (S) 1,2,3,4-Tetrahydro-3-Isoquinoline		1.263 kg	
			3.	Methylene Dichloride		10.21 kg	
			4.	1,3-Dicyclohexyl carbomide		0.59 kg	
			5.	HOBT (Hydroxy Benzotriazole)		0.39 kg	
			6.	Triethylamine		0.144 kg	
			7.	Tetrahydrofuran		5.91 kg	
			8.	Iso Propyl Ether		0.171 kg	
			9.	Acetonitrile		0.114 kg	
RA may take appropriate action as per the decision of Norms Committee.							

218	Case No.: 184/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01331/AM13/	RLA File :05/24/040/00347/AM13/	Lic.No/Date:0510341261 19.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

219	Case No.: 44/33/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
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HQ File :01/82/050/01191/AM13/	RLA File :03/94/040/00796/AM13/	Lic.No/Date:0310717688 19.12.2012	Defer Date:
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Decision : In the light of earlier decision taken in meeting no. 31/82 dated 2.11.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200
		2.	Clavulanate Potassium Syloid	2.3444
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649
		2.	Clavulanate Potassium Syloid	3.126
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00
		4.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		5.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274
		2.	Clavulanate Potassium Syloid	4.6888
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00
		4	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		5.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

220	Case No.:53/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01093/AM13/	RLA File :03/95/040/00702/AM13/	Lic.No/Date:0310717633 19.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

	Case No.:55/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
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221	HQ File :01/82/050/01095/AM13/	RLA File :03/95/040/00701/AM13/	Lic.No/Date:0310717631 19.12.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

222	Case No.:182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

223	Case No.:186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

224	Case No.:45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

225	Case No.:46/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01193/AM13/	RLA File :03/94/040/00769/AM13/	Lic.No/Date:0310717816 20.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

226	Case No.:164/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01311/AM13/	RLA File :05/24/040/00360/AM13/	Lic.No/Date:0510341511 21.12.2012	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.				

227	Case No.:135/33/82-ALC4/2012	Party Name:VIRAT EXPORTS PLTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01282/AM13/	RLA File :05/24/040/00365/AM13/	Lic.No/Date:0510341550 24.12.2012	Defer Date:16.05.2013

Decision :It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.

228	Case No.:80/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01120/AM13/	RLA File :03/95/040/00753/AM13/		Lic.No/Date:0310718342 27.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Copper Dibutyl Dithiocarbamate (CDBC)	1 kg	1.	DI-N-Butylamine (Dibutylamine)	0.600 kg
RA may take appropriate action as per the decision of Norms Committee					

229	Case No.:113/33/82-ALC4/2012	Party Name:RIDDHI PHARMA	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01260/AM13/	RLA File :34/24/040/00225/AM13/	Lic.No/Date:3410035749 28.12.2012	Defer Date:16.05.2013
	Decision :It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.			

230

Case No.:114/33/82-ALC4/2012	Party Name:TRANSPEK INDUSTRY LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved
HQ File :01/82/050/01261/AM13/	RLA File :34/24/040/00221/AM13/		Lic.No/Date:3410035747 28.12.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2011-Ch. II dated 22.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
4-Chloro Butyryl Chloride Liquid	1 kg	1.	Gamma Butyrolactone Liquid	0.820 kg	
RA may take appropriate action as per the decision of Norms Committee.					

231	Case No.:53/33/82-ALC4/2012	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01200/AM13/	RLA File :03/94/040/00820/AM13/	Lic.No/Date:0310718503 28.12.2012	Defer Date:16.05.2013
	Decision :It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.			

232	Case No.:136/33/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01283/AM13/	RLA File :09/24/040/00457/AM13/	Lic.No/Date:0910054624 31.12.2012	Defer Date:16.05.2013
	Decision :It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

233	Case No.:183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

234	Case No.:70/33/82-ALC4/2012	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01217/AM13/	RLA File :07/24/040/00398/AM13/	Lic.No/Date:0710092831 01.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.			

235	Case No.:100/31/82-ALC4/2012	Party Name:SUN PHARMA MEDICATION PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/01140/AM13/	RLA File :03/95/040/00721/AM13/	Lic.No/Date:0310719057 02.01.2013	Defer Date:
	Decision : The firm has surrendered their licence and it was decided to close the case.			

236	Case No.:129/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01276/AM13/	RLA File :08/24/040/00336/AM13/	Lic.No/Date:0810117326 02.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

237	Case No.:130/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01277/AM13/	RLA File :08/24/040/00161/AM13/	Lic.No/Date:0810117325 02.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

238	Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013	Status:Case
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239			18.04.2013	Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals.			

240	Case No.:52/33/82-ALC4/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved												
	HQ File :01/82/050/01199/AM13/	RLA File :03/94/040/00846/AM13/	Lic.No/Date:0310719099 02.01.2013	Defer Date:												
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Chemicals – Organic Mixture Trade Name 8114 R</td><td rowspan="2">1 kg</td><td>1.</td><td>Glyoxylic Acid 50%</td><td>0.632 kg</td></tr> <tr> <td>2.</td><td>Glyoxal 40%</td><td>0.200 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Chemicals – Organic Mixture Trade Name 8114 R	1 kg	1.	Glyoxylic Acid 50%	0.632 kg	2.	Glyoxal 40%
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Chemicals – Organic Mixture Trade Name 8114 R	1 kg	1.	Glyoxylic Acid 50%	0.632 kg												
		2.	Glyoxal 40%	0.200 kg												

241	Case No.:74/33/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01221/AM13/	RLA File :31/83/040/00168/AM13/	Lic.No/Date:3110056651 02.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.			

242	Case No.:124/33/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved															
	HQ File :01/82/050/01271/AM13/	RLA File :08/24/040/00341/AM13/	Lic.No/Date:0810117376 04.01.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch II dated 22.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">4,4-Diamino Diphenyl Amine 2-Sulphonic Acid</td><td rowspan="3">1 kg</td><td>1.</td><td>Para Nitro aniline</td><td>0.950 kg</td></tr> <tr> <td>2.</td><td>Para Nitro Chloro Benzene</td><td>1.290 kg</td></tr> <tr> <td>4.</td><td>Soda Ash</td><td>2.800 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 kg	1.	Para Nitro aniline	0.950 kg	2.	Para Nitro Chloro Benzene	1.290 kg	4.	Soda Ash
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed															
4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 kg	1.	Para Nitro aniline	0.950 kg															
		2.	Para Nitro Chloro Benzene	1.290 kg															
		4.	Soda Ash	2.800 kg															

243	Case No.:40/31/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01000/AM13/	RLA File :03/95/040/00777/AM13/	Lic.No/Date:0310719099 02.01.2013	Defer Date:

243	HQ File :01/82/050/01080/AM13/	RLA File :03/95/040/00 / / / /AM13/	Lic.No/Date:0310/19514 07.01.2013	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.				

244	Case No.:132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals				

245	Case No.:134/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01281/AM13/	RLA File :05/23/040/00408/AM13/	Lic.No/Date:0510342701 08.01.2013	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals				

246	Case No.:52/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01092/AM13/	RLA File :03/95/040/00708/AM13/	Lic.No/Date:0310719783 08.01.2013	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.				

247	Case No.:74/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01114/AM13/	RLA File :03/95/040/00724/AM13/	Lic.No/Date:0310719791 08.01.2013	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC				

248	Case No.:96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:16.05.2013
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals				

249	Case No.:23/33/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01170/AM13/	RLA File :03/95/040/00656/AM13/	Lic.No/Date:0310719988 09.01.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per				

details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT.	1.	Reformate	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports

RA may take appropriate action as per the decision of Norms Committee.

250

Case No.: 101/31/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved	
HQ File :01/82/050/01141/AM13/	RLA File :13/24/040/00045/AM13/	Lic.No/Date:1310041867 10.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/28/2012-Ch. II dated 10.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
747-Ether Chemical Name: 2-chloro-4- (methylsulfonyl)-3- [{2,2,2- trifluoethoxy)methyl}] benzoic acid	1 kg	1.	3 chloro-2-Methyl Aniline 98% Min.	0.625 kg
		2.	Sodium Nitrite 97% Min.	0.350 kg
		3.	Sodium Methyl Mercaptide 20% Min.	3.126 kg
		4.	Methanol 99% Min.	2.600 kg
		5.	Bromine 99% Min.	0.650 kg
		6.	Acetonitrile 99% Min.	1.136 kg
		7.	Trifluoro Ethanol 98% Min.	1.112 kg
RA may take appropriate action as per the decision of Norms Committee.				

251	Case No.: 117/33/82-ALC4/2012	Party Name:MAHESHAJ CHEMICALS PVT.LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01264/AM13/	RLA File :08/24/040/00339/AM13/	Lic.No/Date:0810117495 10.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

252	Case No.: 147/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01294/AM13/	RLA File :07/24/040/00429/AM13/	Lic.No/Date:0710093054 11.01.2013	Defer Date:16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Chemicals and Petrochemicals.			

253	Case No.: 203/33/82-ALC4/2012	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01350/AM13/	RLA File :31/83/040/00137/AM13/	Lic.No/Date:3110056802 11.01.2013	Defer Date:16.05.2013

				11.01.2013	Date: 10.05.2013	
Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals						
254	Case No.: 4/29/82-ALC4/2012		Party Name:GLAND PHARMA LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01036/AM13/		RLA File :09/24/040/00497/AM13/		Lic.No/Date:0910054771 11.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals					
255	Case No.: 55/33/82-ALC4/2012		Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Approved
	HQ File :01/82/050/01202/AM13/		RLA File :03/95/040/00800/AM13/		Lic.No/Date:0310720410 11.01.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Zinc Piperidine Dithioc Carbamate (ZPD)	1 kg	1.	Piperidine	0.542 kg	
RA may take appropriate action as per the decision of Norms Committee.						
256	Case No.: 56/33/82-ALC4/2012		Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01203/AM13/		RLA File :03/95/040/00801/AM13/		Lic.No/Date:0310720417 11.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC.					
257	Case No.: 58/33/82-ALC4/2012		Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01205/AM13/		RLA File :03/95/040/00788/AM13/		Lic.No/Date:0310720530 14.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC					
258	Case No.: 199/33/82-ALC4/2012		Party Name:INDO AMINES LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status: Case Deferred
	HQ File :01/82/050/01346/AM13/		RLA File :03/94/040/00630/AM13/		Lic.No/Date:0310720784 15.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC					

259	Case No.:24/33/82-ALC4/2012	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01171/AM13/	RLA File :03/95/040/00806/AM13/	Lic.No/Date:0310720729 15.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

260	Case No.:11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

261	Case No.:22/33/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01169/AM13/	RLA File :03/95/040/00815/AM13/	Lic.No/Date:0310721364 18.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

262	Case No.:28/33/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved										
	HQ File :01/82/050/01175/AM13/	RLA File :03/95/040/00814/AM13/	Lic.No/Date:0310721359 18.01.2013	Defer Date:										
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methyl Eugenol</td><td>1 kg</td><td>1</td><td>Clove Leaf Oil (Eugenol Content 78%)</td><td>1.40 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40 kg										
	RA may take appropriate action as per the decision of Norms Committee.													

263	Case No.:98/33/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved										
	HQ File :01/82/050/01245/AM13/	RLA File :07/24/040/00414/AM13/	Lic.No/Date:0710093152 18.01.2013	Defer Date:										
	Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Kanamycin Acid Sulphate</td><td>1 Vial</td><td>1.</td><td>Kanamycin Acid Sulphate</td><td>1.39 gm</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Kanamycin Acid Sulphate	1 Vial	1.	Kanamycin Acid Sulphate	1.39 gm
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Kanamycin Acid Sulphate	1 Vial	1.	Kanamycin Acid Sulphate	1.39 gm										

	Sulphate for injectin		Sterile BP	
	BP 1 gm, Vial Size 10 ml			
RA may take appropriate action as per the decision of Norms Committee.				

264	Case No.:99/33/82-ALC4/2012	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01246/AM13/	RLA File :05/24/040/00381/AM13/	Lic.No/Date:0510343720 18.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

265	Case No.:87/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01234/AM13/	RLA File :07/24/040/00428/AM13/	Lic.No/Date:0710093201 21.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

266	Case No.:88/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01235/AM13/	RLA File :07/24/040/00425/AM13/	Lic.No/Date:0710093199 21.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

267	Case No.:91/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01238/AM13/	RLA File :05/23/040/00415/AM13/	Lic.No/Date:0510343812 21.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

268	Case No.:102/33/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01249/AM13/	RLA File :34/24/040/00239/AM13/	Lic.No/Date:3410035900 22.01.2013	Defer Date:16.05.2013
	Decision : vIt was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

269	Case No.:80/33/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HO File :01/82/050/01227/AM13/	RLA File :52/24/040/00041/AM13/	Lic.No/Date:5210039377	Defer Date:

				22.01.2013	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/48/2008-Ch. II dated 11.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
2-(2-Amino Ethoxy)-2-Chloro Diethyl Sulfone/Ethermaine	1 kg	1.	2-Amino Ethoxy Ethanol	0.874 kg	
		2.	2-Mercapto Ethanol	0.800 kg	
		3.	Caustic Soda (100%)	0.850 kg	
RA may take appropriate action as per the decision of Norms Committee.					

270	Case No.: 145/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01292/AM13/	RLA File :07/24/040/00454/AM13/	Lic.No/Date:0710093290 23.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

271	Case No.: 146/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01293/AM13/	RLA File :07/24/040/00453/AM13/	Lic.No/Date:0710093292 23.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaaceuticals			

272	Case No.: 193/33/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01340/AM13/	RLA File :03/94/040/00800/AM13/	Lic.No/Date:0310721794 23.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

273	Case No.: 158/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Deffered
	HQ File :01/82/050/01305/AM13/	RLA File :03/94/040/00683/AM13/	Lic.No/Date:0310721893 24.01.2013	Defer Date:16.05.2013
	Decision : It was decided to call from the firm the production consumption data duly certified by Central Excise Authority. The case was deferred for 16.5.2013.			

274	Case No.: 38/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01185/AM13/	RLA File :07/24/040/00449/AM13/	Lic.No/Date:0710093355 28.01.2013	Defer Date:16.5.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals			

Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals.

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Case No.:64/33/82-ALC4/2012		Party Name:GOPINATH CHEM-TECH LTD.,		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/01211/AM13/		RLA File :08/24/040/00361/AM13/		Lic.No/Date:0810117886 28.01.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch II dated 22.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 kg	1.	Para Nitro aniline	0.950 kg	
		2.	Para Nitro Chloro Benzene	1.290 kg	
		4.	Soda Ash	2.800 kg	
RA may take appropriate action as per the decision of Norms Committee.					

276	Case No.:153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:16.05.2013
	Decision :It was decided to send a copy of application to Department of Biotechnology for their comments. The case was deferred for 16.05.2013.			

277	Case No.:197/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01344/AM13/	RLA File :03/94/040/00917/AM13/	Lic.No/Date:0310722266 29.01.2013	Defer Date:16.05.2013
	Decision : The representative from Department of Pharmaceuticals in the meeting has assured the Chairman that he will send the written comments by the time minutes will be prepared. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/105/2013-PI(Norms) dated 1.5.2013, it was decided to call from the firm the following technical details:			
	a) 2,4,6-Colidine is not required from the cholesteryl stage. Technical justification for applying this. b) The firm has given the chemistry again from chloesteryl Acetate whereas they have applied cholesterol as starting material. The firm may, therefore, be advised to furnish complete technical details as per Appendix 33 from Cholesterol Stage. © Recovery of Chloestrol in the process may be quantified along with copy of relevant technical literature. Copy of Post production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority maybe furnished. The case was deferred for 16.5.2013.			

Case No.:201/33/82-ALC4/2012

Party Name:ENALTECLABS PVT LTD

Meet No/Date:2/82-ALC4/2013

Status:Case

278	Case No.:29/33/82-ALC4/2012	Party Name:ERVALENC LABS PVT LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01348/AM13/	RLA File :03/94/040/00933/AM13/	Lic.No/Date:0310722303 29.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of pharmaceuticals			

279	Case No.:79/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01226/AM13/	RLA File :05/23/040/00430/AM13/	Lic.No/Date:0510344338 29.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

280	Case No.:154/33/82-ALC4/2012	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01301/AM13/	RLA File :03/95/040/00787/AM13/	Lic.No/Date:0310722449 30.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

281	Case No.:60/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01207/AM13/	RLA File :07/24/040/00430/AM13/	Lic.No/Date:0710093432 30.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

282	Case No.:152/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01299/AM13/	RLA File :08/24/040/00363/AM13/	Lic.No/Date:0810117991 31.01.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of pharmaceuticals			

283	Case No.:2/31/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01042/AM13/	RLA File :09/24/040/00511/AM13/	Lic.No/Date:0910054886 01.02.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 28/82 dated 11.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
Compresso Cotrim 90	1 kg	1.	Sulfamethoxazole	0.750 kg
(Sulfamethoxazole		2.	Trimethoprim	0.150 kg

(Sulfamethoxazole and Trimethoprim Granules DC)	3.	Pregelatinised starch	0.043 kg
	4.	Croscarmellose sodium	0.040 kg
	5.	Povidone K 30	0.006 kg
	6.	Sodium Lauryl Sulfate	0.001 kg
	7.	Stearic Acid	0.010 kg

RA may take appropriate action as per the decision of Norms Committee.

284	Case No.:209/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01356/AM13/	RLA File :03/95/040/00804/AM13/	Lic.No/Date:0310722788 04.02.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of pharmaceuticals			

285	Case No.:61/33/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01208/AM13/	RLA File :08/24/040/00184/AM13/	Lic.No/Date:0810118080 05.02.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

286	Case No.:67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of Pharmaceuticals			

287	Case No.:1/1/82-ALC4/2013		Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01359/AM13/		RLA File :04/24/040/00245/AM13/	Lic.No/Date:0410143108 06.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/150/2011-Ch. II dated 18.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	KEYMIDE-AKD-Alkyl Ketene Dimer Emulsion	1 kg	1. 2.	AKD-Alkyl Ketene Dimer SOLBOND C40S-Cationic Potato Starch	0.100 kg 0.070 kg
RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:20/33/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01167/AM13/	RLA File :52/24/040/00042/AM13/	Lic.No/Date:5210039408 06.02.2013	Defer Date:

288	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/48/2008-Ch. II dated 11.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	2-(2-Amino Ethoxy)-2-Chloro Diethyl Sulfone/Ethermaine	1 kg	1.	2-Amino Ethoxy Ethanol
			2.	2-Mercapto Ethanol
			3.	Caustic Soda (100%)
				Qty. allowed
				0.874 kg
				0.800 kg
				0.850 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 62/33/82-ALC4/2012	Party Name:MINAL INTERMEDIATES		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status: Case Approved
HQ File :01/82/050/01209/AM13/	RLA File :08/24/040/00385/AM13/		Lic.No/Date:0810118226 06.02.2013		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2012-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
1 Phenyl 3		1 kg	1	Aniline Oil	0.673 kg
Carbethoxy 5-			2.	Sodium Nitrite	0.462 kg
Pyrazolone			3.	Sodium Metal	0.123 kg
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:83/1/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/01441/AM13/	RLA File :03/94/040/00811/AM13/		Lic.No/Date:0310723118 06.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Benzyl Cyanide 75% in N-Butyl Acetate or Para Chloro Benzyl Cyanide 75% in N-Butyl Acetate	1 kg	1.	Para Chloro Benzyl Cyanide	0.787 kg
		2.	N-Butyl Acetate	0.262 kg
RA may take appropriate action as per the decision of Norms Committee.				

291	Case No.:100/1/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Rejected
	HQ File :01/82/050/01458/AM13/	RLA File :03/94/040/00894/AM13/	Lic.No/Date:0310723234 07.02.2013	Defer Date:
	Decision : Withdrawn as the case was already approved in 1/82 meeting dated 4.4.2013.			

Case No.: 139/33/82-ALC4/2012	Party Name:HPL ADDITIVES	Meet No/Date:2/82-ALC4/2013	Status:Case
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			Case No.:151/33/82-ALC4/2012	Party Name:HIGH POLYMER LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2013	Status:Case	
			HQ File :01/82/050/01286/AM13/	RLA File :05/23/040/00446/AM13/	Lic.No/Date:0510345185 07.02.2013	Approved Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011/Ch. II dated 26.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:						
			Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
			1,3,5-Trimethyl-2,4,6-TRIS (3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene (Kinox 30)	1 kg	1.	2,6 Ditertiary butyl Phenol	1.12 kg
		2.			Paraformaldehyde (PF) 96%	0.172 kg	
		3.			Mesitylene	0.198 kg	
		4.			Methylenedichloride	1.00 kg	
		5.			Methanol	1.00 kg	
	RA may take appropriate action as per the decision of Norms Committee.						

293	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Petrochemical Division of Department of Chemicals & Petrochemicals.			

294	Case No.:210/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01357/AM13/	RLA File :03/95/040/00836/AM13/	Lic.No/Date:0310723378 07.02.2013	Defer Date:16.05.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 16.05.2013.			

295	Case No.:93/31/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01133/AM13/	RLA File :03/94/040/00926/AM13/	Lic.No/Date:0310723236 07.02.2013	Defer Date:16.05.2013
	Decision :It was decided to defer the case for 16.05.2013 for comments of Department of C&PC			

296	Case No.:48/1/82-ALC4/2013		Party Name:SOMU ORGANO CHEM PVT.LTD.,		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/01406/AM13/		RLA File :07/24/040/00471/AM13/		Lic.No/Date:0710093635 08.02.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	1,3-Cyclohexanedione (Cyclohexane-1,3 Dione) Dihydro		1 kg	1	Resorcinol	1.24 kg		

	Resorcinol				
RA may take appropriate action as per the decision of Norms Committee.					

297	Case No.:84/33/82-ALC4/2012		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01231/AM13/		RLA File :05/23/040/00449/AM13/		Lic.No/Date:0510345251 08.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/102/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Lynestrenol Bulk Drug	1 kg	1.	Sitolactone Intermediate	1.95 kg	
			2.	5-Chloro-2-Pentanone Reagent	1.81 kg	
			3.	Tetrahydrofuran Solvent	5.80 kg	
			4.	Pyridine Reagent	0.87 kg	
RA may take appropriate action as per the decision of Norms Committee.						

298	Case No.:161/33/82-ALC4/2012		Party Name:RONAK CHEMICALS		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01308/AM13/		RLA File :34/24/040/00257/AM13/		Lic.No/Date:3410036096 12.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/5/2013-Ch. I dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
	Barbituric Acid	1 kg	1.	Di-Ethyl Malonate	1.46 kg	
			2.	Sodium Metal	0.179 kg	
RA may take appropriate action as per the decision of Norms Committee.						

299	Case No.:163/33/82-ALC4/2012		Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01310/AM13/		RLA File :03/94/040/00972/AM13/		Lic.No/Date:0310724040 13.02.2013	Defer Date:16.05.2013
	Decision :It was decided to defer the case for 16.05.2013 for comments of Department of C&PC					

	Case No.:68/33/82-ALC4/2012		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/01215/AM13/		RLA File :05/23/040/00456/AM13/		Lic.No/Date:0510345898	Defer Date:

		13.02.2013		
300	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/102/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
	Allylestrenol Bulk Drug	1 kg	1.	Sitolactone Intermediate 1.95 kg
			2.	5-Chloro-2-Pentanone Reagent 1.81 kg
			3.	Tetrahydrofuran Solvent 5.80 kg
			4.	Pyridine Reagent 0.87 kg
	RA may take appropriate action as per the decision of Norms Committee.			

301	Case No.:2/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved	
	HQ File :01/82/050/01149/AM13/	RLA File :05/23/040/00474/AM13/	Lic.No/Date:0510347744 28.02.2013	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 16 dated 23.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Valacyclovir Hydrochloride Tablets 500 mg (each tablet contains valacyclovir HCL equivalent to valacyclovir 500 mg)	1 tablet	1.	Valacyclovir HCL BP/USP	556 mg/tablet
	Valacyclovir Hydrochloride Tablets 1000 mg (Each tablet contains valacyclovir HCL equivalent to valacyclovir 1000 mg)	1 tablet	1.	Valacyclovir HCL BP/USP	1112 mg/tablet
	RA may take appropriate action as per the decision of Norms Committee.				

302	Case No.: 3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of pharmaceuticals			

	Case No.:33/2/82-AI C4/2013	Party Name: MOREPEN LABORATORIES LTD &	Meet No./Date: 2/82-AI C4/2013	Status: Case
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303	Case No.:2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.05.2013 for comments of Department of pharmaceuticals			

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Case No.:34/2/82-ALC4/2013		Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL		Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/01481/AM13/		RLA File :05/24/040/00482/AM13/		Lic.No/Date:0510350280 26.03.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 21.82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Rosuvastatin Calcium	1 kg.	1.	(4R-Cis) -6-[(Acetyloxy) Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester (DS)	1.871 kg	
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2[(N-Methyl-N-Methylsulphonl)Amino] Pyrimidine 5-YL-Methanol (Z7)	1.871 kg	
RA concerned may take further necessary action as per above decision of NC.					

305	Case No.:1/2/82-ALC4/2013		Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:2/82-ALC4/2013 18.04.2013		Status:Case Approved	
	HQ File :01/82/050/00001/AM14/		RLA File :03/95/040/00994/AM13/		Lic.No/Date:0310730417 04.04.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
	MR-3 (2,4-Dihydroxy 3-Methyl) Phenyl, 1,3,5-Triazine)		1 kg	1.	2-Methyl Resorcinol	1.140 kg		
2.				Cyanuric Chloride	0.479 kg			
3.				Sulfolane	1.800 kg			
RA may take appropriate action as per the decision of Norms Committee.								

	Case No.:30/2/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
	HQ File :01/82/050/00031/AM14/	RLA File :05/24/040/00473/AM13/	Lic.No/Date:0510350966 08.04.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 31/82 dated 2.11.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as			

306	Decision: In the light of earlier decision taken in meeting no. 51/82 dated 2.11.2010, it was decided to ratify norms under Para 7.7 of TDE VI as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
	Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube
RA may take appropriate action as per the decision of Norms Committee. Party to be advised to apply for fixation of SION through EPC.					

Outside Agenda No. 1	M/s Dorf Ketel Chemicals (I) pvt. Limited			
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/050/00369/AM 10 01/82/050/1512/AM 09/DES III			
RLA File No. 03/94/040/00280/AM 10 03/94/040/00838/AM 09	Advance Authorisation No. 0310529903 dated 21.7.2009 0310501369 dated 6.1.2009			
Decision: The norms for the above mentioned advance licenses were ratified by NC in its meeting no. 10 dated 9.6.2009 and meeting no.25 dated 15.9.2009 respectively. It noticed that inadvertently the norms for the import items sodium Diphenyl Oxide Disulfonate and Alkoxylated Alkanolamine got interchanged. The Committee decided to amend the same as per details given below:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Solid Wetting Agent (RNB-51232/SR 1165 Containing: 50% of Mono Ethylene Glycol 18% of Sodium Diphenyl Oxide Disulfonate 2% of Alkoxylated Alkanolamine	1 Kg.	1.	Mono Ethylene Glycol	0.500 kg
		2.	Sodium Diphenyl Oxide Disulfonate	0.020 kg
		3.	Alkoxylated Alkanolamine	0.180 kg
RA may take appropriate action as per the decision of Norms Committee.				

Outside Agenda No. 2	M/s. Indian Immunologicals Limited
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/050/01379/AM 11 01/82/050/01259/AM 11/DES III
Advance License NO.	

0910042621 dated 6.7.2010	
0910042621 dated 6.7.2010	
Decision: The norms for the above mentioned advance licenses were ratified by NC in its meeting no. 20/82 dated 16.8.2011. It was decided to amend the export quantity from “1 Unit (1000 vials) to 1 unit (1000 doses). Rest of the minutes would remain same.	

Date:29.04.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer